

RAJASTHAN HIGH COURT STAFF SERVICE RULES, 2002
(AS AMENDED UPTO 22.07.2026)

INDEX

Rule / Clause	Details of Rule	Page No.
Rule 1	Short Title and Commencement	01
Rule 2	Definitions	01
Rule 3	Strength of Staff	02
Rule 4	Initial Constitution of Service	02
Rule 5	Method of Recruitment	02
Rule 6	Determination of Vacancies	04
Rule 7	Qualification for Appointment	05
Rule 8	Age	05
Rule 9	Character	06
Rule 9A	Disqualification for Appointment	07
Rule 10	Physical Fitness	07
Rule 11	Employment of Irregular or improper means	08
Rule 12	Nationality	08
Rule 13.	Examination Fees	08
Rule 14.	Reservation of Posts for certain categories	08
Rule 14A	Preparation of Reserve List	11
Rule 14B	Canvassing	12
Rule 15	Conditions of Services of Registrar General & Registrars.	12
Rule 16	Urgent Temporary Appointments	12
Rule 17	Probation	12
Rule 18	Confirmation	14
Rule 19	Nature of Appointment	14
Rule 20	Seniority	14
Rule 21	Rates of Pay	15
Rule 22	Promotion	15
Rule 23	Restriction on promotion of persons foregoing promotions	15
Rule 23A	Disqualification for promotion	15
Rule 24	Promotion to posts carrying Special Responsibility or requiring Special qualification	16
Rule 25	Zone of Eligibility	16
Rule 26	Delegation	17
Rule 27	Integrity	17
Rule 28	Representations	17
Rule 29	Penalties	17
Rule 29 A	Suspension	18

Rule 29 B	Inquiries into Conduct of Members of Staff	18
Rule 29 C	Appeals	18
Rule 29 D	Period of Appeal	18
Rule 29 E	Other Conditions of Service	18
Rule 30	Power to relax the rules	19
Rule 30 B	Screening of existing Court Managers	19
Rule 30 C	Screening of existing staff under e-Court Project	19
Rule 30 D	Screening of existing Class IV employees working on Ad-hoc/ temporary basis	20
Rule 31	Repeal and saving	20
Schedule –I	Strength of Staff as on 10.06.2025	20-25
Schedule-II	Posts in the High Court which have been equated with corresponding posts in the Government Secretariat for the purpose of pay scales	26-27

	Establishment Order/2001/378 dt. 05.12.2002	
	Regarding Methods of Recruitment and Qualifications for appointment to various posts specified in the second column of Schedule-I	
	Part – 1	
	A. Ministerial Staff	
Clause 1	Junior Judicial Assistant/ Enquiry Clerk/ Record Weeder	28
Clause 2	Judicial Assistants	29
Clause 3	Care Taker	29
Clause 4	Stamp Reporter and Court Fee Examiners	30
Clause 4A	Assistant Stamp Reporter and Court Fee Examiners	30
Clause 5	Translators	30
Clause 6	Senior Judicial Assistants	30
Clause 6A	Upper Judicial Assistant	31
Clause 7	Court Masters	31
Clause 8	Translator (Senior Scale) Deleted	31
Clause 9	Guest House Manager Grade – I	31
Clause 9A	Proof Readers	31
Clause 10	Administrative Officer Judicial	32
Clause 11	Chief Accountant –cum- Administrative Officer Judicial	32
Clause 11A	Assistant Controller of Publication	32
Clause 12	Assistant Registrars/ Court Officers	32
Clause 13	Deputy Registrars (Non RJS)	33
Clause 13A	Controller of Publication	33
Clause 13B	Joint Registrar (Non RJS)	33
Clause 13C	Court Manager	34
	Part – II	
	Junior Personal Assistant Staff	
Clause 14	Junior Personal Assistant	35
Clause 15	Personal Assistant –cum- Judgement Writer	36
Clause 16	Senior Personal Assistants –cum- Judgement Writers	37
Clause 17	Private Secretary –cum- Judgement Writer	38
	Part – III	
	Accounts Staff	
Clause 18	Junior Accountants	38
Clause 19	Accountants	38
Clause 20	Assistant Account Officers	39
Clause 21	Senior Accounts Officer	39

	Part – IV Library Staff	
Clause 22	Reference Assistant and Library Restorers	39
Clause 23	Cataloguer/ Classifier	39
Clause 24	Assistant Librarian	39
Clause 25	Librarian	40
Clause 26	Senior Librarian	40
	Part – V Computer Staff	
Clause 27	Informatics Assistant	40
Clause 28	Computer Informer	41
Clause 28A	Programmer	41
	Part – V(B) E-Courts Posts	
Clause 28B	Analyst cum Programmer (Deputy Director)	42
Clause 28C	Senior System Officer	42
Clause 28D	System Officer	43
Clause 28E	System Assistant	43
Clause 28F	Direct recruitment	43
	Part – VI Technical Staff	
Clause 29	E.P. A.B.X. Operator	44
Clause 30	Generator Operators/ Lift Operator/ Electrician/ Carpenter/ Book Binder/ Motor Mechanic	44
Clause 31	Chauffeur	44
Clause 32	Pump Driver	45
	Part – VII Class IV Staff	
Clause 33	Orderlies/ Peons/ Gardener/ Cycle Sawar/ Waterman/ Sweeper & Chowkidar	45
Clause 34	Waiter/ Cook/ Machineman	46
Clause 35	Basta Bardar/ Daftary/ Library Boy/ Usher	47
	Part – VIII Part Time Staff	
Clause 36	Editor, Indian Law Reporters (Rajasthan Series)	47
Clause 37	Assistant Editor, Indian Law Reporters (Rajasthan Series)	48
Clause 38	Miscellaneous	48

RAJASTHAN HIGH COURT STAFF SERVICE RULES, 2002
AS AMENDED UPTO
22.07.2026
HIGH COURT OF JUDICATURE FOR
RAJASTHAN, JODHPUR

NOTIFICATION

JODHPUR, DECEMBER 5, 2002.

No. 02/ S.R.O./ 2002 In exercise of the powers conferred by Article 229 (2) of the Constitution of India, the Chief Justice of THE HIGH COURT OF JUDICATURE FOR RAJASTHAN hereby makes the following Rules regulating the recruitment and other conditions of service of the persons serving on the establishment of the Rajasthan High Court, namely :—

1. SHORT TITLE AND COMMENCEMENT.— (i) These Rules may be called as "The Rajasthan High Court Staff Service Rules, 2002".

(ii) They shall come into force at once.

2. DEFINITIONS.—In these Rules, unless the context otherwise requires:

(i) "Appointing Authority" means Chief Justice or a Judge or a Committee of Judges or any other Officer who may be especially empowered by the Chief Justice to exercise the powers and perform the functions of the Appointing Authority.

(ii) "Court" means the High Court of Judicature for Rajasthan.

(iii) "Judge" means a Judge of this Court.

(iv) "Government and State" means-respectively, the Government of Rajasthan and the State of Rajasthan.

(v) "Member of Service" means a person appointed in a substantive capacity to a post in the Service under the provisions of these Rules or under the Rules or orders superseded by these Rules and includes a person who is placed on probation.

(vi) "Service" means the Rajasthan High Court Staff Service.

(vii) "Schedule-I¹ " means Schedule-I appended to these Rules.

(viii) "Substantive appointment" means an appointment made under the provisions of these Rules to a substantive vacancy after due selection by any of the methods of recruitment prescribed under these Rules and includes an appointment on probation or as a probationary followed by confirmation on the completion of probationary period;

1. For the existing word "Schedule" wherever appears in the existing Rules be subs. by "Schedule-I". vide Notification No. 02/S.R.O./2004 dt. 24 July, 2004 pub. in Raj. Gaz. Pt. 1(B) dt. 29 July, 2004.

Note:— Due selection by any methods of recruitment prescribed under these Rules will include recruitment either on initial constitution of Service or in accordance with the Rules or orders superseded by these Rules, except urgent temporary appointment.

(ix) "Experience" wherever prescribed in these Rules as a condition for promotion within service from one category to another or to senior posts, in the case of a person holding lower posts eligible for promotion to higher post shall include the period for which the person has continuously worked on such lower posts after substantive appointment in accordance with these Rules or in accordance with the Rules or orders superseded by these Rules;

Note:— Absence during service e.g. training, leave and deputation etc. which are treated as "duty" under the Rajasthan Service Rules, 1951 shall also be counted as service for commuting experience required for promotion.

(x) "Year" means Financial Year.

3. STRENGTH OF STAFF.— The staff attached to the Court shall consist of the posts specified in the second column of Schedule-I appended to these Rules;

The strength of the posts of each type shall be as specified in the third column of Schedule-I appended to these Rules :

PROVIDED that Chief Justice may from time to time leave unfilled or held in abeyance or abolish or allow to lapse any vacant post, permanent or temporary without thereby entitling a person to any claim, or may after obtaining the sanction of the Governor of State create any post, permanent or temporary as may be found necessary.

4. INITIAL CONSTITUTION OF SERVICE.— The service shall consist of:-

- (a) All persons holding substantively the post specified in the Schedule-I ; and
- (b) All persons recruited to the service before the commencement of these Rules; and
- (c) All persons recruited to the post in accordance with the provisions of these Rules or Rules superseded by these Rules.

5. METHOD OF RECRUITMENT.— (1) Recruitment to a post or category of posts specified in the second column of Schedule-I shall be made by one or more of the following methods, namely :-

- (a) by direct recruitment, or
- (b) by promotion, or
- (c) by transfer from subordinate courts or offices of the Government;

Provided that in case of direct recruitment, the Chief Justice may, if deemed appropriate, for the purpose of short listing of the candidates, provide for screening test².

Provided further³ that the Chief Justice or subject to any general or special order of the Chief Justice, the Registrar General may order transfer of any member of the Ministerial or Class IV staff serving on the establishment of the Court to any Subordinate Court and vice-versa on such terms and conditions as may be deemed proper.

(d) all persons who are working on any post in *ad hoc*/officiating/temporary basis on the date of commencement of these Rules shall be screened by a Committee constituted by the Chief Justice for adjudging their suitability to the post,

Provided they possess the qualification prescribed in these Rules or Rules superseded by these Rules either for direct recruitment or promotion.

(e) [Deleted]⁴

(f) The recruitment, appointment and posting on “E-Courts Posts”, for High Court as well as for Subordinate Courts, shall be made by the High Court.”⁵

6“(g) (i) A sitting Judge of the Court may nominate two persons for appointment as Class-IV employees as orderlies/peons for his/her personal staff for the entire tenure, who shall be attached to his/her residence, subject to possessing educational and other qualifications required for the post as prescribed in the rules. However, if required, relaxation in eligibility conditions under these rules may be granted on a case-to-case basis.

Before the commencement of this amendment, if, a Judge has already nominated one person, he/she may nominate one additional person under this rule.

Provided that the Chief Justice and the Administrative Judge each may nominate two persons for the Principal Seat at Jodhpur and two persons for the Bench at Jaipur.

Further provided that if any Class-IV employee appointed under this provision is unable to continue on account of any reason including resignation/ termination/ removal/ death, then concerned Judge may make fresh nomination.

7“Provided further that, notwithstanding anything contained herein, a Judge whose parent High Court is the Rajasthan High Court and who is subsequently transferred to another High Court as a Judge or appointed as the Chief Justice of another High Court, or elevated as a Judge of the Supreme Court of India, shall continue to be entitled to nominate and retain Class-IV employees in accordance with these Rules, and

2. Subs. Vide notification no.08/SRO/2019 dated 18.07.2019[word Preliminary examination substituted], pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 360.

3. Ins. vide Notification No. 2/S.R.O./2014 dt. 10 March, 2014.pub. In Raj. Gaz. .Dated 13.03.2014

4. Ins. Vide Notification No.4/S.R.O./2016 Date : 15.12.2016, pub. In Raj. Gaz. Exty .Dated 11 Jan.2017 Afterward withdrawn “Deleted” vide 07/SRO/2018 dt.09.07.2018.

5. Inserted vide notification G.S.R.400, pub. In Raj.Gaz, Exty Pt.4 C (i) dated 18.01.2022.

6. Subs. Vide Noti. no.04/SRO/2026 dt. 15.05.2026. pub in Raj. Gaz. Ext. Ord. Pt. IV(C)(I) dt. 11.07.2026 page 104 to 105.

7. Ins. vide Notification No. 6/S.R.O./2026 dt. 10.07.2026. Pub. in Raj. Gaz. Exty. Ord. Pt. 4C(I) Dt. 16.07.2026 Pg. 106

such employees shall be governed by the same terms and conditions as are applicable to Class-IV employees nominated by a sitting Judge of the Rajasthan High Court.”

(ii) Out of the persons nominated under sub-rule (g)(i), the Chief Justice and Administrative Judge each may nominate one person for the Principal Seat at Jodhpur and one person for the Bench at Jaipur; and the Judge concerned may nominate one person for consideration of appointment to the post of Cook, subject to the following conditions:-

- (a) The nominee shall be eligible for consideration for appointment as Cook only upon his/her confirmation as an Orderly/Peon and on completion of three years' satisfactory service from the date of his/her initial appointment by nomination, irrespective of any prior service rendered.
- (b) Upon completion of the said period of three years, the Chief Justice/Administrative Judge/Judge concerned may nominate the eligible nominee, a Class-IV employee as orderly/peon for appointment to the post of Cook subject to availability of vacancies.
- (c) If the nominating Judge retires or is transferred, the Judge to whom the nominee is attached, or, alternatively, the Chief Justice, may make the nominations.
- (d) Such nomination shall not confer any right to appointment, which shall remain subject to availability of vacancy, prescribed qualifications, and approval of the Chief Justice.
- (e) In case number of vacancies are less than the number of judges entitled to make nominations, the nominations shall be considered in accordance with the order of seniority of such Judges entitled to nominate.

Provided that, if required, relaxation in eligibility conditions under these rules may be granted on a case-to-case basis.

Provided further that upon elevation/transfer of any Judge of this court, two Class-IV employees shall continue to serve and remain attached with him/her till his/her superannuation.

Provided further that if the nominating Judge retires, one Class-IV employee/peon/orderly nominated by him/her shall continue to serve him/her, or his/her spouse during their life time.”

(2) The Chief Justice may, from time to time, by general or special order :-

- (a) specify the method by which recruitment to a post or category of posts shall be made.
- (b) determine the proportion of vacancies to be filled in by each method in case of recruitment by more than one method, and
- (c) specify the manner in which such recruitment shall be made.

6. DETERMINATION OF VACANCIES.— (1) (a) Subject to the provisions of these Rules, the Appointing Authority shall

determine on 1st April every year, the actual number of vacancies occurring during the financial year.

(b) Where a post is to be filled in by a single method as prescribed in the rules or Schedule- I, the vacancies so determined shall be filled in by that method.

(c) Where a post is to be filled in by more than one method as prescribed in the Rules or Schedule-I, the apportionment of vacancies, determined under clause (a) above, to each such method shall be done maintaining the prescribed proportion for the overall number of posts already filled in. If any fraction of vacancies is left over, after apportionment of the vacancies in the manner prescribed above, the same shall be apportioned to the quota of various methods prescribed in a continuous cyclic order giving precedence to the promotion quota.

“Provided that while selecting the candidates for the post in direct recruitment, so advertised, the appointing authority may, on occurrence of additional vacancies, not exceeding 50% of the advertised vacancies, also select suitable persons to meet such additional requirement.”⁸

(2) The Appointing Authority shall also determine the vacancies of earlier years, yearwise which were required to be filled in by promotion, if such vacancies were not determined and filled earlier in the year in which they were required to be filled in.

7. QUALIFICATION FOR APPOINTMENT.— The qualifications required for appointment to the various categories of posts in the Service by direct recruitment or promotion or transfer shall be such as the Chief Justice may, from time to time, by general or special order, specify.

8. AGE:— A candidate for direct recruitment to the Service must have attained the age of 18 years and must not have attained the age of 40 ⁹years, on the first day of January next following the last date fixed for receipt¹⁰ of the application.

PROVIDED that:—

(1) the upper age limit shall be relaxed by five years in the case of the member of the Scheduled Caste or Scheduled Tribe or Other Backward Class or More Backward Classes¹¹ or Economically Weaker Sections¹² or Women candidates;

(2) [**Deleted**]¹³

Provided that the temporary appointment is permissible under the relevant Rules applicable to service to which the person belongs and is made in accordance with these Rules.

(3) That there shall be no age limit in the case of widow and divorcee women candidate;

(4) the upper age limit for the reservists, namely defence services personnel transferred to the reserve shall be 50¹⁴ years.

(5) The age relaxation for persons with disabilities will be

8. Ins.. Vide notification no.08/SRO/2019 dated 18.07.2019. pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 360.

9.Subs for 35 years vide notification no.05/SRO -2018 dated 01.06.2018, pub. in Raj. Gaz. Exty.Part I[B] dt. 10.08.2018.

10. Subs. Vide notification no.08/SRO/2019 dated 18.07.2019 [word preceding and submission subs.]. pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 360.

11. Ins.. Vide notification no.08/SRO/2019 dated 18.07.2019. pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 360.

12. Ins.. Vide notification no.04/SRO/2021 dated 19.07.2021

13. Deleted vide noti. no.08/SRO/2019 dated 18.07.2019. pub in Raj. Gaz. Pt. I B dt. 30.07.19 pg. 360.

14. Subs. Vide notification no.08/SRO/2019 dated 18.07.2019. pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 360.

admissible as applicable in the State Government from time to time.¹⁵

¹⁶(6) if a candidate would have been entitled in respect of his/her age for direct recruitment in any year in which no such recruitment was held, he/she shall be deemed to be eligible in the next following recruitment, if he/she is not overage by more than three years.

Provided that in case of exceptional hardship that High Court may further relax the age limit.”¹⁷

EXPLANATION — In the case of widow she will have to furnish a certificate of death of the husband from the competent authority and in case of divorcee she will have to furnish the proof of divorce. ¹⁸

“It is further explained that the relaxation in age will be admissible only in one category, mentioned in the proviso above.”¹⁹

“(7) the upper age limit mentioned above shall not apply in the case of ex-prisoner, who had served under Government on a substantive basis on any post before his conviction and was eligible for appointment under the rules.

(8) the upper age limit mentioned above shall be relaxed by a period equal to the term of imprisonment served in the case of ex-prisoner, who was not overage before his conviction and was eligible for appointment under the rules.

(9) the persons appointed temporarily to a post in the Service shall be deemed to be within the age limit, had they been within the age limit when they were initially appointed even though they have crossed the age limit and shall be allowed up to two chances.

(10) the upper age limit mentioned above shall be relaxed by a period equal to the service rendered in the N.C.C. in the case of Cadet instructors and if the resultant age does not exceed the prescribed maximum age limit by more than three years, they shall be deemed to be within the prescribed age limit.

(11) the Released Emergency Commissioned Officers and Short Service Commissioned Officers after released from the Army shall be deemed to be within the age limit, even though they have crossed the age limit, when they appear before the Commission, had they been eligible as such at the time of their joining the Commission in the Army”.²⁰

9. CHARACTER.— The character of a candidate for direct recruitment to any post, must be such as to qualify him for employment in the Service.

He must produce a certificate of good character from the Principal/Academic Officer of the University, College or School in which he has last educated, and two such certificates written not more than six months prior to the date of application from two responsible persons, not connected with University, College or School and not related to him.

Explanations:— (1) A conviction by a Court of law need not of

15. Subs. Vide notification no.08/SRO/2019 dated 18.07.2019. pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 360.

16. Inserted vide notification no.02/SRO -2017 dated 08.05.2017 pub. In Raj. Gaz. Pt.7 Dated 11.05.2017.

17. Ins. vide Notification No.: 06/S.R.O./2015 Date: 17.11.2015.

18. Subs. Rule 8 vide Notification No. 4/SRO/2005 dt. 29 Sept 2005 Pub. in Raj.Gaz. Pt. I(b) dt. 6 Oct., 2005.

19. Ins. vide Notification No.: 06/S.R.O./2015 Date: 17.11.2015.

20. Ins. Vide notification no.08/SRO/2019 dated 18.07.2019 pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 361.

itself involve the refusal of a Certificate of good character. The circumstances of the conviction should be taken into account and if they involve no moral turpitude or association with crimes of violence or with a movement which has as its object to overthrow by violent means of Government as by law established, the mere conviction need not be regarded as a disqualification.

(2) [Deleted].²¹

(3) [Deleted].²²

9A. DISQUALIFICATION FOR APPOINTMENT:—

²³(1) No male or female candidate, who has more than one wife/husband living, shall be eligible for appointment to the service.

(2) No female candidate, who is married to a person having already a wife living, shall be eligible for appointment.

(3) No married candidate shall be eligible for appointment to the service if he/she had at the time of his/her marriage accepted any dowry.

Note: - For the purpose of this rule dowry has the same meaning as in the Dowry Prohibition Act, 1961 (Central Act 28 of 1961)

²⁴(4) No candidate shall be eligible for appointment, if he has more than two children on /or after the date of commencement of this sub- rule.

Provided that:-

(i) the candidate having more than two children shall not be deemed to be disqualified for appointment so long as the number of children he/she has on the date of commencement of this rule, does not increase.

(ii) Where a candidate has only one child from earlier delivery but more than one child are born out of a single subsequent delivery the children so born shall be deemed to be one entity while counting the total number of children.

(iii) while counting the total number of children of a candidate, the child born from earlier delivery and having disability shall not be counted.

(iv) any candidate who performed remarriage which is not against any law and before such the remarriage he is not disqualified for appointment under this sub-rule, he shall not be disqualified if any child is born out of single delivery from such remarriage.

(v) the provisions of this sub-rule shall not be applicable to the appointment of a widow and divorcee women.

EXPLANATION : For the purpose of this sub-rule, child born within 280 days from the date of commencement of this sub-rule shall not constitute disqualification.

10. PHYSICAL FITNESS.— A candidate for direct recruitment to any post in Service must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of his duties and if selected, must

21. Del. Vide notification no.08/SRO/2019 dated 18.07.2019. pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 360

22. Del. Vide notification no.08/SRO/2019 dated 18.07.2019. pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 360

23. Ins. Vide notification no.08/SRO/2019 dated 18.07.2019. pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 361

24. Subs. Vide notification No. 04/ S.R.O./2023 Date: 16.09.2023

produce a certificate to that effect from a medical authority notified by the Appointing Authority for the purpose. The Appointing Authority may dispense with production of such certificate in the case of a candidate promoted in the regular line of promotion, or who is already serving in connection with the affairs of the State if he has already been medically examined for the previous appointment and the essential standards of medical examination of the two posts held by him are to be comparable for efficient performance of duties of the new post and his age has not reduced his efficiency for the purpose.

11. EMPLOYMENT OF IRREGULAR OR IMPROPER MEANS.—²⁵

A candidate who is or has been declared by the Recruiting Authority or the Appointing Authority, as the case may be, guilty of impersonation or of submitting fabricated or tampered with documents or of making statements which are incorrect or false or of suppressing material information or using or attempting to use unfair means in the examination or interview or otherwise resorting to any other irregular or improper means for obtaining admission to the examination or appearance at any interview shall, in addition to rendering himself liable to criminal prosecution, be debarred either permanently or for a specified period,-

(a) by the Recruiting Authority or the Appointing Authority, as the case may be, from admission to any examination or appearing at any interview held by the Recruiting Authority for selection of candidates, or

(b) by the Government from employment under the Government.

12. NATIONALITY-²⁶ A candidate for appointment to the service must be:

- (a) a citizen of India, or
- (b) a citizen of Nepal, or
- (c) a subject of Bhutan:

Provided that a candidate belonging to categories (b) & (c) shall be a person in whose favour a certificate of eligibility has been given by the Government of India.

13. EXAMINATION FEES.— (1) “A candidate for direct recruitment to the Service shall pay such examination fee and in such manner as may be prescribed by the Appointing Authority from time to time.”²⁷

(2) No claim for the refund of the examination fees shall be entertained nor shall the fees be held in reserved for any other examination except when the advertisement is cancelled by the Appointing Authority in which case the amount of examination fees shall be refunded.

Provided that no claim for the refund of the examination fees shall be entertained after a period of one month from the date of issue of the notice of cancellation of the advertisement.

14. RESERVATION OF POSTS FOR CERTAIN CATEGORIES.— (1) **Reservation for Scheduled caste & Scheduled tribes.—** Reservation of vacancies for the Scheduled Castes and the Scheduled Tribes candidates shall be in accordance

25. Subs. Vide notification no.08/SRO/2019 dated 18.07.2019 pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 361

26. Subs. Vide notification no.08/SRO/2019 dated 18.07.2019 pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 362

27. Existing sub rule (1) of Rule 13 substituted vide 02/SRO/2019 dt. 11.02.2019

with the orders of the Government for such reservation in force at the time of recruitment.

Provided, in the event of non-availability of eligible and suitable candidates amongst Scheduled Castes and Scheduled Tribes, as the case may be, in a particular year of recruitment, the vacancies so reserved for them shall be filled in accordance with the normal procedure. Such vacancies for the current recruitment which remain unfilled shall be carried forward to subsequent three recruitment years in total, and thereafter such reservation would lapse.²⁸

(2) Reservation for Other Backward Classes.— Reservation for Other Backward Classes shall be in accordance with the orders of the Government for such a reservation in force at the time of recruitment.

In the event of non-availability of eligible and suitable candidates amongst other Backward Classes in a particular year, the vacancies so reserved for them, may be filled in accordance with the normal procedure and such vacancies shall not be carried forward to the subsequent year.

[Deleted]²⁹

(2A) [Deleted]³⁰

³¹**(3) Reservation for women Candidates.—** Reservation of vacancies for women candidates shall be 30% category wise in the direct recruitment, out of which one third shall be for widows and divorced women candidates in the ratio of 80:20. In the event of non availability of eligible and suitable candidates, either in widow or in divorcee, in particular year, the vacancies may first be filled by interchange, i.e. vacancies reserved for widows to the divorcees or vice versa. In the event of non availability of sufficient widow and divorcee candidates, the unfilled vacancies, shall be filled by other women of the same category and in the event of non availability of eligible and suitable women candidates, the vacancies so reserved for them shall be filled up by male candidates of the category for which vacancy is reserved. The vacancy so reserved for women candidates shall not be carried forward to the subsequent year. The reservation for women including widows and divorcee women shall be treated as horizontal reservation, within the category, i.e. even the women selected in general merit of the category shall first be adjusted against the women quota.

Explanation :- In the case of widow, she will have to furnish a certificate of death of her husband from the competent authority and in case of divorcee, she will have to furnish the proof of divorce.”

(4) Reservation for Outstanding Sports Persons.— Reservation of vacancies for outstanding Sports persons shall be 2% of the total vacancies for direct recruitment. The reservation for Sports Persons shall be treated as horizontal reservation and it shall be adjusted in the respective category to which the sports persons

28. Ins. vide Notification No. 1/SRO/2013 2 Sept., 2013

29. Deleted vide Notification No. 1/SRO/2013 2 Sept., 2013

30. Deleted "Extent of reservation 50%" Vide notification no.08/SRO/2019 dated 18.07.2019 pub in Raj. Gaz. Pt. I B dt. 30.07.2019 page 361

31. Rule 14(3) subs vide notification no.03/SRO/2018 dated 30.03.2018

belong.

In the event of non-availability of the eligible and suitable sports persons in a particular year, the vacancies so reserved for them may be filled by candidates of the general category and such vacancies shall not be carried forward to the subsequent year.

Explanation:—³² “Outstanding sportspersons” shall mean sportspersons who are bona fide resident of the State of Rajasthan, and,-

(i) represented Indian team in individual or in team event in any international tournament/ championship of any sports and games mentioned in column number 3 of table given below organized by the international sports body mentioned in column number 2 of the said table,-

Table

S.No.	International Sports Body	Name of the Tournament/ Championship
1	2	3
1	International Olympic Committee [IOC]	Olympic Games (Summer)
2	Olympic Council of Asia [OCA]	Asian Games
3	South Asian Olympic Council [SAOC]	South Asian Games; commonly known as SAF games
4	Commonwealth Games Federation [CGF]	Commonwealth Games
5	International Sports Federation affiliated to IOC	World Cup/ World Championship
6	Asian Sports Federation affiliated to OCA	Asian Championship
7	International School Sports Federation [ISSF]	International School Games/ Championship
8	Asian School Sports Federation [ASSF]	Asian School Games/ Championship

Or

(ii) medal winner in the individual or in team event in any School National Games of any Sports and Games organized by the School Games Federation of India;

Or

(iii) medal winner in the individual or in team event in any national tournament/ championship of any sports and games, organized by the Indian Olympic Association or its affiliated National Sports Federation [N.S.F.];

32. Explanation to rule 14(4) subs vide notification no.01/SRO/2021 dated 02.02.2021

Or

(iv) medal winner in the all India inter universities in individual event or in team event in the any sports and games, organized by the association of Indian universities;

Or

(v) Represented Rajasthan in individual or in a team event in national games/ national para games or national championship / para national championship of any sports and games, organized by Indian Olympic Association/ Para Olympic Committee of India or its affiliated National Sports Federation.

³³(5) Reservation of vacancies for Persons with benchmark disabilities.- Reservation of vacancies for persons with benchmark disabilities in the recruitment/ promotion to the service shall be in accordance with the Rules of the Government issued from time to time in this behalf.

³⁴(6) Reservation for Ex-serviceman- Reservation for Ex-serviceman shall be admissible as applicable in the State from time to time.”

³⁵(7) Reservation for More Backward Classes- Reservation of vacancies for More Backwards Classes shall be 5%³⁶ in terms of The Rajasthan Backwards Classes (Reservation of Seats in Educational Institutions in the State and of Appointments and Posts in Services under State) Act, 2017 as amended from time to time. In the event of non availability of eligible and suitable candidates amongst More Backward Classes in a particular year of recruitment the vacancies so reserved for them shall be filled in accordance with the normal procedure.

³⁷(8) Reservation for Economically Weaker Sections- Reservation of vacancies for Economically Weaker Sections shall be 10% in direct recruitment in addition to the existing reservation. In the event of non-availability of eligible and suitable candidate amongst Economically Weaker Sections in a particular year, the vacancies so reserved for them shall be filled in accordance with the normal procedure.

Explanation: For the purpose of this rule ‘Economically Weaker Sections’ shall be the persons who are bonafide resident of Rajasthan and not covered under the existing scheme of reservations for the Scheduled Castes, the Scheduled Tribes, the Backward Classes, the More Backward Classes and whose family has gross annual income below rupees 8.00 lakh. Family for this purpose will include the persons who seeks benefit of reservation, his/her parents and siblings below the age of 18 years as also his/her spouse and children below the age of 18 years. The income shall include income from all sources i.e. salary, agriculture, business, profession etc. and it will be income for the financial year prior to the year of application. [Deleted]³⁸

³⁹14A: Preparation of Reserve List –In case of Direct

33. Subs. Vide no. 2 /SRO/2023 dated 17.08.2023

34. Ins. vide notification no.03/SRO/2018 dated 30.03.2018

35. Ins vide notification 08/SRO/ dated 03.12.2018 pub. in gaz. notification dt. 02.01.2019, further corrigendum notification 01/SRO/2019 dt. 15.01.2019 pub. in gaz. notification dt. 31.01.2019

36. Subs. Vide notification no.08/SRO/2019 dated 18.07.2019 pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 362

37. Add. Vide notification no.08/SRO/2019 dated 18.07.2019 pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 362

38. Deleted "Also person..... municipalities "Vide Notification No. 10/SRO/2019 dt. 30.10.2019 pub. in Raj. Gaz. Pt. I B dt. 01.11.2019

39. Add. Vide notification no.08/SRO/2019 dated 18.07.2019 pub in Raj. Gaz. Pt. I B dated 30.07.2019 page 363

Recruitment to the Post, Appointing Authority at the time of preparing category wise select list of candidates, may also prepare a category wise reserve list of suitable candidates to the extent of 50% of the advertised vacancies.

⁴⁰**14B Canvassing** – No recommendation for direct recruitment either written or oral other than that required under these rules shall be taken into consideration. Any attempt on the part of a candidate to enlist support directly or indirectly for his/her candidature by any means may disqualify him/her for recruitment.

15. CONDITIONS OF SERVICES OF REGISTRAR GENERAL & REGISTRARS.— (1) The pay and other conditions of service of the Registrar General, Registrar (Vigilance), Registrar (Administration), Registrar (Writs), Registrar (Rules), Registrar-cum-Principal Secretary to the Chief Justice, Registrar (Classification) and Deputy Registrar (Judicial), when appointed from the Rajasthan Higher Judicial Service or the Rajasthan Judicial Service, shall be regulated by Rules and Orders applicable to the members of the Service to which they belong.

(2) The Registrar (Vigilance) or any other Registrar may be appointed to officiate for the Registrar General or any Registrar, as the case may be, when the latter is on leave or against any other temporary vacancy occurring in the aforesaid post. Similarly, the Assistant Registrar (Judicial) may be Appointed to officiate on the post of Deputy Registrar (Judicial) while the latter is on leave or against temporary vacancy occurring on the post.

16. URGENT TEMPORARY APPOINTMENTS.— (1) A vacant post in the service which cannot be filled in immediately either by direct recruitment or by promotion or by transfer from subordinate courts or from offices of Government under the Rules may be filled in by the Appointing Authority by appointing in an officiating capacity thereto a member of service eligible for appointment to the post by promotion or by appointing temporarily thereto a person eligible for direct recruitment to the post, where such direct recruitment has been provided under the provisions of these Rules, until a regular appointment is made in accordance with these Rules.

(2) The post in service on which a person is appointed under Sub-rule (1) shall be filled in by a regular appointment as soon as possible.

(3) A person appointed under Sub-rule (1) shall not be regarded as a probationer holding the post nor such appointment shall confer upon him any right to claim appointment to such post on regular basis unless he is selected for the regular appointment under these Rules.

17. PROBATION.— (1) All persons appointed to the post in the service by direct recruitment against a substantive vacancy shall be placed on probation for a period of two years and those appointed to the post in service by promotion/ transfer against the

substantive vacancy shall be placed on probation for a period of one year.

Provided that-

- (i) such of them as have, previous to their appointment by promotion/transfer or by direct recruitment against a substantive vacancy, officiated temporarily on the post which is followed by regular selection may be permitted by the Appointing Authority to count such officiating or temporary service towards the period of probation. This shall, however, not amount to involve supersession of any senior person or disturb the order of their preference in respective quota or reservation in recruitment.
- (ii) Any period after such appointment during which a person has been on deputation on a corresponding or higher post shall count towards the period of probation.

(2) During the period of probation specified in sub-rule (1) each probationer may be required to pass such examination and to undergo such training if any as the Chief Justice from time to time, specify.

Explanation :— In case of a person who dies or is due to retire on attaining the age of superannuation, the period of probation shall be reduced so as to end one day earlier on the date immediately preceding the date of his death or retirement from Service. The condition of passing the examination in the rule regarding confirmation shall be deemed to have been waived in case of death or retirement.

(3) If it appears to the Chief Justice, at any time, during or at the end of the period of probation that a member of the service has not made sufficient use of his opportunities or that he has failed to give satisfaction the Appointing Authority may revert him to the post held substantively by him immediately preceding his appointment, provided he holds a lien thereon or in other cases may discharge or terminate him from Service:

Provided that the Appointing Authority may, if it so thinks fit in any case or class of cases extend the period of probation of any member of Service by a specified period not exceeding two years in case of person appointed to a post in the Service by direct recruitment and one year in the case of person appointed by promotion/ transfer to such post.

Provided further that the Appointing Authority may, if it so thinks fit in the case of persons belonging to the Scheduled Caste or Scheduled Tribes, as the case may be, extend the period of probation by a period not exceeding one year at a time and a total extension not exceeding three years.

(4) Notwithstanding anything contained in the sub-rule (3) above during the period of probation, if a probationer is placed under suspension, or disciplinary proceedings are contemplated or started against him, the period of his probation may be extended till such period, the Chief Justice thinks fit in the circumstances.

(5) A probationer reverted or discharged from Service during or at the end of the period of probation under sub-rule (2) shall not be entitled to any compensation.

(6) Pay during probation.— The initial pay of a person appointed by direct recruitment to a post in the Service shall be the minimum of the Scale of pay of the post :

Provided that the pay of a person already serving in connection with the affairs of the State, Court or Subordinate Courts shall be fixed in accordance with the provisions of the Rajasthan Service Rules, 1951.

(7) Increment during probation.— A probationer shall draw increment, in the scale of pay admissible to him in accordance with the provisions of the Rajasthan Service Rules, 1951.

18. CONFIRMATION.— A probationer shall be confirmed in his appointment at the end of his period of probation, if—

- (a) he has passed the examination and undergone the training prescribed under rule 16 (2), if any, completely; and
- (b) the Appointing Authority is satisfied that his integrity is unquestionable and that he is otherwise fit for confirmation.

19. NATURE OF APPOINTMENT.— A Person appointed to a post in one category may be transferred to a post of equal status/grade in any category at the discretion of the Chief Justice.

20. SENIORITY.— Seniority in service shall be determined from the date of substantive appointment on the post.

Explanation :— (1) Seniority in service of the member of staff of the Subordinate Court transferred to the Court otherwise than on his own request under proviso to sub-rule (1) of Rule 5 of these Rules shall be determined from the date of substantive appointment on the corresponding post where from he is transferred.

Explanation :— (2) [Deleted]⁴¹ :

Provided that—

- (i) That the seniority inter se of persons appointed to a post by direct recruitment on the basis of one and the same selection, except those who do not join the service when post is offered to them within a period as specified by the Appointing Authority from the date of the issue of the order or longer if extended by the Appointing Authority, shall follow the order in which the names have been placed in the select list.
- (ii) two or more persons were appointed on a post in the same year, a person appointed by promotion shall be senior to the person appointed by direct recruitment;
- (iii) the seniority inter se of persons selected on the basis of seniority-cum-merit and on the basis of Seniority-cum-efficiency in the same selection shall be the same as in the next below post;

41. Deleted vide Notification No. 3 /SRO/2014 dt. 10 March, 2014 it will operate from the date of amendment and will not effect the promotions already made on the post of Assistant Registrar pub. In Raj. Gaz. Ext. Pat. I B dated 13.03.2014

- (iv) if a candidate belonging to the Scheduled Caste/Scheduled Tribe is promoted to an immediate higher post/grade against a reserved vacancy earlier than his senior General/Other Backward Class candidate who is promoted later to the said immediate higher post/grade, the General/Other Backward Class candidate will regain his seniority over such earlier promoted candidate of the Scheduled Caste/Scheduled Tribe in the immediate higher post/grade.

21. RATES OF PAY.— (1) The pay admissible to the persons appointed to the Staff attached to the High Court whether in a substantive or officiating capacity or as a temporary measure shall be as shown in Schedule-I to these Rules as revised from time to time.⁴²

Provided the pay of the staff attached to the High Court shall not be less than the staff of same category attached to the subordinate courts.(ins.)

(2) Except for the grade pay and pay band, the posts shown in Schedule II to these rules have been equated with the Government of Rajasthan Secretariat Posts shown against them for the purpose of special pay and other benefits. Orders as may be issued by the Government from time to time as regards special pay and other benefits, as applicable to the equivalent Secretariat posts, shall be applicable to the corresponding posts in the High Court.⁴³(subs)

22. PROMOTION:— Subject to the requirement of efficiency, promotion shall ordinarily be made according to seniority. An official may receive special promotion for recognised merit irrespective of the grade to which he may belong, or of his seniority within his grade. ⁴⁴

23. RESTRICTION ON PROMOTION OF PERSONS FOREGOING PROMOTIONS.— In case a person, on his appointment by promotion to the next higher post either on the basis of urgent temporary appointment or on regular basis foregoes such an appointment, he shall be considered again for appointment by promotion only after a period of one year (Both on the basis of urgent temporary appointment or on regular basis).

⁴⁵**23-A. : DISQUALIFICATION FOR PROMOTION.**- The person who had not been considered for promotion up to the year 2019-2020 because he/she had more than two children on or after commencement of this rule shall be considered for promotion from the date on which his/her promotion was due and on such promotion his/her pay shall be refixed at the pay which he/she would have drawn but no arrear shall be paid and if any person who has more than two children on or after commencement of this rule and his promotion becomes due in the year 2020-2021 or thereafter shall be considered for promotion from the date on which his/her

42. Subs vide Notification No. 02/SRO/2004 dated 27.04.2004 pub in Raj. Gaz. Ord. Pt.I-B dated 29.07.2004

43. Ins. & Subs. vide Notification No. 5/SRO/2011 dt. 1 May, 2013

44. Subs. Rule 22. vide Notification No. 02/S.R.O./2004 dt. 24 July, 2004 Pub. in Raj. Gaz. Pt. 1(b) dt. 29 July, 2004

45. Subs. Vide notification No. 04/ S.R.O./2023 Date: 16.09.2023

promotion becomes due and his/her pay shall be fixed for the promotional post, but he /she shall be entitled for annual increment notionally for three subsequent years and after such three years he/she shall be allowed actual benefits of such increments, however no arrears shall be paid for such notional increments. There shall be no consequential effect on subsequent promotions of the person promoted as per provisions of this rule. The person already promoted shall not be reverted due to implementation of this rule." .

Provided that,—

(1) the persons having more than two children shall not be deemed to be disqualified for promotion so long as the number of children he/she has on the date of commencement of this rule does not increase.

(2) Where a Government servant has only one child from the earlier delivery but more than one child are born out of a single subsequent delivery, the children so born shall be deemed to be one entity while counting the total number of children. ⁴⁶

EXPLANATION: For the purpose of this Sub Rule, Child born within 280 days from the date of commencement of these Rules (i.e. 29.09.2005) shall not constitute disqualification. ⁴⁷

⁴⁸“Provided also that any person who performed remarriage which is not against any law and before such remarriage he is not disqualified for promotion under this sub-rule, he shall not be disqualified if any child is born out of single delivery from such remarriage.

Provided also that while counting the total number of children of a candidate the child born from earlier delivery and having disability shall not be counted.”

24. PROMOTION TO POSTS CARRYING SPECIAL RESPONSIBILITY OR REQUIRING SPECIAL QUALIFICATIONS:- Notwithstanding anything to the contrary contained in these Rules, following posts carrying special responsibility or requiring special qualifications, promotion to these posts shall be made by selection on the basis of merit :-

1. Joint Registrar⁴⁹ (Non-RJS)⁵⁰
2. Controller of Publication
3. Deputy Registrar (Born on the High Court Establishment)
4. Assistant Controller of Publication
5. Assistant Registrar
6. Private Secretary cum Judgment Writer
7. Court Officer
8. Senior Librarian
9. Guest House Manager — Grade-I. ⁵¹

25. ZONE OF ELIGIBILITY.— The Zone of eligibility for promotion shall be five times of the number of vacancies to be filled in on the basis of Seniority-cum-merit, Seniority-cum-efficiency or merit, as the case may be:

Provided that in case of non availability of sufficient number of

46. Ins. Rule 23A vide 4/S.R.O./2005 dt. 29 Sept., 2005 Published in Raj. Gaz. Pt. 1[b] dt. 6 oct 2005

47. EXPLANATION is incorporated below Rule 23A vide 7/SRO/2010 dt.11 June, 2010, Published in Raj. Gaz. Ext. Ord. Pt. I(B), Pg.31 dt. 17 June, 2010

48. Ins. proviso in Rule 23A vide 2/S.R.O./2018 dt. 03.02.2018 Published in Raj. Gaz. Pt. 1[b] dt.22.03.2018

49. Subs. Vide Notification 09/SRO/2019 dt. 13.09.2019pub. in Raj. Gaz. Ord. Pt I-(B), dt. 19.09.2019

50. Rule 24(Promotion to posts carrying special responsibility or requiring special qualifications) is subs. by 07/S.R.O./2015 Date :10.12.2015, Pub. In Raj. Gaz. Ext. Part I {B} dated 17.12.2015

51. Rule 24 (Promotion to posts carrying special responsibility or requiring special qualifications) is subs. by 8/S.R.O/2010 dt. 21 June, 2010.

suitable persons for selection on the basis of merit, the Appointing Authority may at its discretion consider persons of outstanding merit outside the zone of eligibility but falling within six times the number of vacancies to be filled in on the basis of merit.

26. DELEGATION.— Subject to any general or special orders of the Chief Justice, appointment or promotion to posts other than posts of Deputy Registrar, Assistant Registrar, Private Secretary-cum-Judgment Writer, Court Officer, Senior Librarian, Guest House Manager Grade-1 shall be made by the Registrar General.

27. INTEGRITY.— No person on the staff attached to the Court shall be allowed promotion to any post unless the Appointing Authority is satisfied that he is a person of integrity and impartiality.

28. REPRESENTATIONS:—Any person aggrieved by an order of the Registrar General, relating to promotion, seniority or compulsory retirement under sub-rule (2) of Rule 244 of the Rajasthan Service Rules, or any other matter not covered under Rule 29 of these Rules, may within a period of three months make a representation to the Chief Justice who may either dispose it of himself or refer it for disposal to a Committee of three Judges nominated by him for the purpose.⁵²

29. PENALTIES.—The following penalties may for good and sufficient reasons be imposed by the Chief Justice or subject to any special order of the Chief Justice, by the Registrar General upon the persons serving on the staff attached to the High Court, namely:—

- (i) Censure;
- (ii) withholding of increments or promotion;
- (iii) Recovery from pay of the whole or part of any pecuniary loss caused to the Government by negligence or breach of any law, rule or order;
- (iv) reduction to a lower service, grade or post, or to a lower time scale or to a lower stage in the time scale or in the case of pensioner to an amount lower than that due under the rules;
- (v) compulsory retirement on proportionate pension;
- (vi) Removal from service which shall not be a disqualification for future employment;
- (vii) Dismissal from service which shall ordinarily be disqualification for future employment;

Explanation.— The following shall not amount to penalty within the meaning of this Rule:—

- (i) Non-promotion whether in a substantive or officiating capacity, after consideration of his case, to a higher grade or post of which he is eligible;
- (ii) Reversion to a lower grade or post of a person officiating in a higher grade or post on the ground that he is considered after trial, to be unsuitable for such higher grade or post on administrative grounds unconnected with his conduct;
- (iii) Reversion to his permanent grade or post of a person appointed on probation during or at the end of the period

52. Rule 28 is subs. by the Notification No. 02/S.R.O./2004 dt. 24 July, 2004 pub. in Raj. Gaz. Pt.1(b) dt. 29 July, 2004.

- of probation;
- (iv) Compulsory retirement in accordance with the provisions relating to his superannuation or retirement;
- (v) Termination of the service:
 - (a) of a person appointed on probation during or at the end of the period of probation,
 - (b) of a temporary person appointed otherwise than under contract on the expiration of the period of appointment,
 - (c) of a person employed under an agreement in accordance with the terms of such agreement. ⁵³

29A. SUSPENSION.—The Chief Justice or, subject to any special order of the Chief Justice, the Registrar General, may place a person on the staff attached to the High Court, under suspension:-

- (a) Where a disciplinary proceeding against him is contemplated or is pending; or
- (b) where a case against him in respect of any criminal offence is under investigation or trial.

29B. INQUIRIES INTO CONDUCT OF MEMBERS OF STAFF.—The Rules or orders regulating inquiries into allegations against servants of the State Government shall apply with the necessary modifications and adaptations to inquiries into the conduct of members of the staff attached to the High Courts.

29C. APPEALS.— (a) Every person on the staff attached to the High Court shall be entitled to appeal to the Chief Justice against any order passed by the Registrar General which imposes upon him any of the penalties specified in rule 29 or which interprets these rules to his disadvantage and the orders of the Chief Justice passed in appeal shall be final.

(b) An appeal against an order passed by the Chief Justice in the first instance imposing in such person any of the penalties specified in the rule 29 or interpreting these rules to the disadvantage of any such person shall lie to a Committee of three Judges to be constituted by the Chief Justice.

29D. PERIOD OF APPEAL:—No appeal shall be entertained if it is presented after three months of the order appealed against;

Provided that the Chief Justice or the Committee of Judges, as the case may be, may relax this rule if it is satisfactorily established that there were reasonable and sufficient grounds for delay in the presentation of the appeal.

29E. OTHER CONDITIONS OF SERVICE.—(1) Subject to these rule, the rules and orders for the time being in force and applicable to the servants of corresponding classes in the service of the Government of Rajasthan shall regulate the conditions of service of persons serving on the staff of the High Court.

Provided that the power exercisable under the said rules and orders by the 'Governor' of the State shall be exercisable by the Chief Justice, or by such persons as he may by general or special order, direct.

(2) If any question arises as to which rules and orders are

53. Rule 29 is subs. by Notification No. 02/S.R.O./2004 dt. 24 July, 2004 pub. in Raj. Gaz. Pt. 1(b) dt. 29 July, 2004

applicable to the case of any person serving of the staff, it shall be decided by the Chief Justice.⁵⁴

30. POWER TO RELAX THE RULES:— In exceptional cases where the Chief Justice is satisfied that operation of the Rules relating to age or regarding requirement of experience for recruitment causes undue hardship in any particular case or where the Chief Justice is of the opinion that it is necessary or expedient to relax any of the provisions of these Rules with respect to age or experience of any person he may by orders dispensed with or relax the relevant provision of these rules to such extent and subject to such conditions as he may consider necessary for dealing with the case in a just and equitable manner, provided that such relaxation shall not be less favorable than the provisions already contained in these Rules.

30A-⁵⁵ Deleted

⁵⁶30B- SCREENING OF EXISTING COURT MANAGERS:- The existing Court Managers as on the date of amendment, working on contract basis under the grant of 13th Finance Commission, shall be screened as a one time arrangement for being appointed on the posts of Court Manager in High Court, Principal Seat, Jodhpur and Bench, Jaipur.

The appointing authority shall issue appointment order of the person who is adjudged suitable by the screening committee and appointment shall be effective from the prospective date that is from the date of issue of such appointment order.

Provided they are in possession of required qualification of the post and their contractual services are found satisfactory. As on the date of amendment in the Rules, they must have completed two years continuous contractual service on the post of Court Manager.

Provided further that maximum age limit for the purpose of screening of existing contractual Court Managers would be relaxed, if they were within the maximum age limit at the time of their initial appointment.

The seniority of the post of Court Managers to be screening shall be determined as per merit list at the time of contractual appointment. Where no such merit list has been maintained, seniority shall be determined from the date of joining. Where the date of joining is same seniority shall be determined on the basis of age. The candidate with higher age would be reckoned senior.

30 C- The existing staff as on the date of amendment, under E-courts project on contract basis shall be screened as a one time arrangement on the posts of cadre “E-Courts Posts” viz. Analyst cum Programmer (Deputy Director), Senior System Officer, System Officer & System Assistant.

The appointing authority shall issue order of appointment to such existing staff who is adjudged suitable by the Screening Committee constituted by the Chief Justice and appointment shall be effective from the date of issue of such order of appointment.

Provided the existing staff is in possession of required qualification of the post, their services are found satisfactory and as on the day of this amendment, they have completed 03 years’

54. Added Rule 29A, 29B, 29C, 29D, 29E vide Notification No. 02/S.R.O./2004 dt. 24 July, 2004 pub. in Raj. Gaz. Pt. 1(b) dt. 29 July, 2004

55. Ins. Vide Notification No.: 4/S.R.O./2016 Date: 15.12.2016, pub. In Raj. Gaz. Ext. Dated 11 Jan.2017 and deleted vide notification 07/SRO/2018 dt. 09.07.2018 due to withdrawn

56. Ins. Vide notification G.S.R. 313 dated 22.07.2021 pub in Raj. Ext. Gaz. भाग 4 ग उपखण्ड (I) dt. 22.07.2021 page 360

continuous service on the corresponding post.

Provided further that maximum age limit for the purpose of screening of existing staff would be relaxed, if they were within the maximum age limit at the time of their initial appointment.

The seniority of the technical staff under E-Courts Project to be screened and appointed on various posts under cadre “E-Courts Posts” shall be determined as per merit list at the time of their contractual appointment. Where no such merit list has been maintained, seniority shall be determined from the date of joining. Where the date of joining is same, seniority shall be determined on the basis of age. The candidate with higher age would be reckoned senior.⁵⁷

⁵⁸**30 D-** The existing Class IV employees working on Ad-hoc/ temporary basis as on the date of amendment, shall be screened as a one time arrangement for being appointed on the posts of Class IV employee. The appointing authority shall issue order of appointment of such existing Class IV employees who are adjudged suitable by the Screening Committee constituted by the chief Justice and appointment shall be effective from the date of issue of such order of appointment.

Provided that such Class IV employee are in possession of required qualification of the post at the time of their Ad-hoc/temporary appointment, their services are found satisfactory and as on the day of this amendment, they have completed 05 years' continuous service on the post on the establishment of the Court. Provided further that maximum age limit for the purpose of screening of existing staff would be relaxed, if they were within the maximum age limit at the time of their initial appointment. The inter-se-seniority of such Class IV employees shall be determined as per merit list at the time of their Ad-hoc/ temporary appointment. Where no such merit list has been maintained, seniority shall be determined from the date of joining. Where the date of joining is same, seniority shall be determined on the basis of age. The candidate with higher age would be reckoned senior."

31. REPEAL AND SAVING.— The Rajasthan High Court (conditions of Service of Staff) Rules, 1953 and all orders in relation to matters covered by these Rules and in force immediately before commencement of these Rules are hereby repealed:

Provided that any action taken under the Rules and orders so superseded shall be deemed to have been taken under the provisions of these Rules.

SCHEDULE -I⁵⁹

RULE- 3 OF RAJASTHAN HIGH COURT STAFF SERVICE RULES, 2002
STRENGTH OF STAFF AS ON 10.06.2025

S.NO.	NAME OF POST	NUMBER OF POSTS			PAY MATRIX	LEVEL IN PAY MATRIX	SPECIAL PAY/ ALLOWANCE
		PERMANENT	TEMPORARY	TOTAL			
GAZETTED POSTS							

57. Inserted vide notification G.S.R.400 dated 14.01.2022, pub, in Raj. Gaz. Pt. IV C(i) dated 18.01.2022
58. Inserted vide notification G.S.R.421 dated 24.02..2022, pub, in Raj. Gaz. Pt. IV C(i) dated 02.03.2022
59. Sub. vide notification G.S.R.34 dated 10.06.2025, Pub. in Raj. Gaz. Pt. IV C(I) dated 03.07.2025, Pg. 126 to 133

1	REGISTRAR GENERAL, D.J. CADRE	1	-	1	The same pay as is admissible to the District and Sessions Judge in the Cadre of Super-time or Selection scale as the case may be	Special Pay is admissible at the rate prescribed by the State Government from time to time
2	REGISTRAR (EXAMINATION) , D.J. CADRE	1	-	1	"	"
3	REGISTRAR (VIGILANCE) D.J. CADRE	1	1	2	"	"
4	REGISTRAR (ADMINISTRATION) D.J. CADRE	2	-	2	"	"
5	REGISTRAR (ADMINISTRATION SUBORDINATE COURT) FOR PRINCIPAL SEAT JODHPUR D.J. CADRE	1	-	1	"	"
6	REGISTRAR (RULES) D.J. CADRE	-	1	1	"	"
7	REGISTRAR (WRITS) D.J. CADRE	1	-	1	"	"
8	REGISTRAR (WRITS) FOR PRINCIPAL SEAT JODHPUR D.J. CADRE	1	-	1	"	"
9	REGISTRAR-CUM- PRINCIPAL SECRETARY TO THE HON'BLE CHIEF JUSTICE, D.J. CADRE	1	-	1	"	"
10	REGISTRAR (CLASSIFICATION) D.J. CADRE	2	2	4	"	"
11	REGISTRAR H.Q. AT DELHI, D.J. CADRE	-	1	1	"	"
12	REGISTRAR (JUDICIAL) D.J. CADRE	2	-	2	"	"
13	REGISTRAR-CUM- CENTRAL PROJECT CO-ORDINATOR	1	-	1	"	"
14	DEPUTY REGISTRAR	2	-	2	"	"

	(EXAMINATION) D.J. CADRE						
15	DEPUTY REGISTRAR (JUDICIAL) SENIOR CIVIL JUDGE CADRE	4	-	4	The same pay as is admissible to the Senior Civil Judge in the RJS Cadre		"
16	JOINT REGISTRAR (NON RJS)	16	-	16	123100- 203500	L-21	Special Pay is admissible at the rate prescribed by the State Government from time to time
17	CONTROLLER OF PUBLICATION	1	-	1	123100- 203500	L-21	"
18	FINANCIAL ADVISOR	1	-	1	123100- 203500	L-21	"
19	DEPUTY REGISTRAR [ADMINISTRATION] (NON RJS)	35	2	37	79900- 199500	L-19	"
20	DEPUTY REGISTRAR [RECORDS] (NON RJS)	1	1	2	79900- 199500	L-19	"
21	DEPUTY REGISTRAR [PROTOCOL] (NON RJS)	4	-	4	79900- 199500	L-19	"
22	PRIVATE SECRETARY -CUM- JUDGEMENT WRITERS	29	27	56	67300- 195000	L-16	"
23	ASSISTANT REGISTRAR (ADMN./JUDL./ PROTOCOL/ EXAM.)/ COURT OFFICER	80	4	84	67300- 195000	L-16	"
24	SENIOR LIBRARIAN	2	-	2	67300- 195000	L-16	"
25	SENIOR ACCOUNTS OFFICER	1	-	1	67300- 195000	L-16	"
26	ADMINISTRATIVE OFFICER JUDICIAL	46	14	60	44300- 140100	L-12	"
27	CHIEF ACCOUNTANT- CUM- ADMINISTRATIVE OFFICER JUDICIAL	1	-	1	44300- 140100	L-12	"
28	ASSISTANT ACCOUNTS	32	3	35	44300- 140100	L-12	"

[illegible]

1	COURT MANAGER (Rajasthan High Court)	4	-	4	67300-195000	L-16	"
TECHNICAL POSTS							
1	SYSTEM OFFICER (T.P.)	-	1	1	67300-195000	L-16	"
2	COMPUTER PROGRAMMER	-	4	4	44300-140100	L-12	"
3	COMPUTER INFORMER	2	2	4	33800-106700	L-10	"
4	INFORMATICS ASSISTANT	10	13	23	26300-83500	L-08	"
5	REFERENCE ASSISTANT	4	-	4	20800-65900	L-05	"
6	LIBRARY RESTORER	15	30	45	20800-65900	L-05	"
7	EPABX OPERATOR	2	2	4	20800-65900	L-05	"
8	MOTOR MACHENIC-CUM-DRIVER	-	4	4	20800-65900	L-05	"
9	GENERATOR OPERATOR	1	1	2	20800-65900	L-05	"
10	CHAUFFEUR	50	36	86	20800-65900	L-05	"
11	BOOK BINDER	4	-	4	20800-65900	L-05	"
12	PUMP DRIVER	1	1	2	20800-65900	L-05	"
13	CARPENTER	4	-	4	20800-65900	L-05	"
14	LIFT OPERATOR	5	1	6	20800-65900	L-05	"
15	ELECTRICIAN	6	2	8	20800-65900	L-05	"
16	MACHINEMAN	4	-	4	17900-56800	L-02	"
CLASS-IV POSTS							
1	COOK	53	2	55	18200-57900	L-03	"
2	WAITER	10	2	12	17700-56200	L-01	"
3	USHER	34	27	61	17700-56200	L-01	"
4	LIBRARY BOY	10	-	10	17700-56200	L-01	"
5	DAFTARY	6	-	6	17700-56200	L-01	"
6	BASTA BARDAR	8	-	8	17700-56200	L-01	"
7	ORDERLIES & PEONS	198	130	328	17700-56200	L-01	"
8	CYCLE SAWAR	6	-	6	17700-	L-01	"

					56200		
9	WATER MAN	3	-	3	17700-56200	L-01	"
10	GARDNER	8	2	10	17700-56200	L-01	"
11	CHOWKIDAR	1	10	11	17700-56200	L-01	"
12	SWEEPER	18	-	18	17700-56200	L-01	"
PART TIME STAFF / CONTRACTUAL BASIS POSTS							
1	EDITOR (FIXED HONORARIUM POST)	1	-	1	-	-	5000/- FIXED MONTHLY
2	ASSISTANT EDITOR (FIXED HONORARIUM POST)	1	-	1	-	-	3000/- FIXED MONTHLY
3	LEGAL RESEARCHER (FIXED HONORARIUM POST)	102	-	102	-	-	50,000/- FIXED MONTHLY
4	[Deleted]						
E-COURTS POSTS							
1	ANALYST-CUM-PROGRAMMER (DEPUTY DIRECTOR)	9	-	9	15600-39100 (PB-3)	L-16	Special Pay is admissible at the rate prescribed by the State Government from time to time
2	SR. SYSTEM OFFICER	24	-	24	9300-34800 (PB-2)	L-12	"
3	SYSTEM OFFICER	55	-	55	9300-34800 (PB-2)	L-10	"
4	SYSTEM ASSISTANT	296	-	296	5200-20200 (PB-1)	L-8	"

SCHEDULE- II ⁶⁰
(See Rule 21)

POSTS IN THE HIGH COURT WHICH HAVE BEEN
EQUATED WITH CORRESPONDING POSTS IN THE
GOVERNMENT SECRETARIAT FOR THE PURPOSE OF PAY
SCALES

S.No.	Post in High Court	Rajasthan Government Secretariat Post
1	A. Assistant Registrar B. Court Officer	Assistant Secretary
2	Private Secretary – Cum -Judgment Writer	Private Secretary to Commissioner & Secretary to Government/Secretary to Government.
3	Senior Librarian	Senior Librarian
4	Librarian	Librarian
5	Administrative Officer Judicial	Section Officer
6	Chief Accountant-Cum-Administrative Officer Judicial	
7	Guest House Manager Gr.I	
8	Assistant Accounts Officer	
9	Senior Personal Assistant cum Judgement Writer	Senior Personal Assistant
10	Personal Assistant-Cum-Judgment Writer	Personal Assistant
11	Accountant	Accountant
12	Junior Accountant	Junior Accountant
13	Court Master	Office Assistant
14	Stamp Reporter	
15	Court Fee Examiner	
16	Senior Judicial Assistant	
17	Translator	Vidhi Rachnakar
18	Junior Personal Assistant	Stenographer
19	Care Taker	Care Taker
20	Assistant Librarian	Assistant Librarian
21	Cataloguer cum Classifier	--
22	Judicial Assistant	Upper Division Clerk
23	Junior Judicial Assistant/ Enquiry Clerk/ House keeper/Record Weeders	Lower Division Clerk/Enquiry Clerk/ House keeper/ Record Weeders
	<u>Technical Posts</u>	<u>Technical Posts</u>
1	Computer Informer	--

60. Note: Added Schedule II vide 2/S.R.O./2004 dt. 24th July, 2004 published in Raj. Gaz. Part 1 (B) dt. 29th July, 2004

2	<i>Data Entry Operator</i>	--
3	<i>Reference Assistants</i>	<i>Reference Assistants</i>
4	<i>Library Restorers</i>	--
5	<i>E.P.A.B.X. Operators</i>	<i>E.P.A.B.X. Operators</i>
6	<i>Telex Operator</i>	<i>Telex Operator</i>
7	<i>Motor Mechanic Cum Driver</i>	<i>Motor Mechanic Cum Driver</i>
8	<i>Generator Operator</i>	<i>Generator Operator</i>
9	<i>Chauffeur⁶¹</i>	<i>Driver</i>
10	<i>Book Binder</i>	<i>Book Binder</i>
11	<i>Pump Driver</i>	<i>Pump Driver</i>
12	<i>Carpenter</i>	<i>Carpenter</i>
13	<i>Liftman</i>	<i>Liftman</i>
14	<i>Electrician</i>	<i>Electrician</i>
15	<i>Machineman</i>	<i>Machineman</i>
	<u><i>Class IV</i></u>	
1	<i>Cook</i>	<i>Cook</i>
2	<i>Waiter</i>	<i>Waiter</i>
3	<i>Usher⁶²/Basta Bardar Daftari/ Library Boy and other similar posts</i>	<i>Jamadar/ Daftaries etc.</i>
4	<i>Peons/Orderlies/Cycle Sawar ⁶³ etc. and other Class IV posts</i>	<i>Peons/Orderlies/Cycle Sawar etc. & others class IV posts</i>
	<i>PART TIME STAFF</i>	
1	<i>Editor</i>	--
2	<i>Assistant Editor</i>	--

61. Subs. Vide Notification 09/SRO/2019 dt. 13.09.2019pub. in Raj. Gaz. Ord. Pt I-(B), dt. 19.09.2019
62. Subs. Vide Notification 09/SRO/2019 dt. 13.09.2019pub. in Raj. Gaz. Ord. Pt I-(B), dt. 19.09.2019
63. Corrected vide Corri. No. सामान्य/15/D/2003/2882 dtd 19-11-04, pub. in Raj. Gaz. Ord. Pt I-(B), pg. 88, dt. 9 Dec. 2004

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR
ORDER**

Jodhpur, December 5, 2002

Estt/ H.C./2001/378.-In pursuance of Rules 4, 5, 7 & 22 of the Rajasthan High Court Staff Service Rules, 2002 and in supersession of all previous Orders issued from time to time in this behalf, Hon'ble the Chief Justice has been pleased to specify the following methods of recruitment and qualifications for appointment to the various posts specified in the second column of Schedule-I ⁶⁴ appended to the said rules.

**PART -I
A. MINISTERIAL STAFF**

(1)JUNIOR JUDICIAL ASSISTANT⁶⁵ / ENQUIRY CLERK/ RECORD WEEDEr.— Recruitment to the post of Junior Judicial Assistant /Enquiry Clerk/Record weeder shall be made by direct recruitment after holding a competitive examination:

Provided that 15% of the total number of vacancies of the Junior Judicial Assistant /Enquiry Clerk/Record Weeder in the Court shall be reserved for being filled in by promotion from amongst the class IV Employees who have put in five ⁶⁶ years service in the establishment of the Court and possess the academic qualification of Senior Higher Secondary Examination (10+2) or its equivalent examination of the Rajasthan Secondary Education Board or equivalent examination from any University or Board, recognised by the Government, for the purpose:

Provided further that 15% of the total number of vacancies of the Junior Judicial Assistant may be filled in at the discretion of the Chief Justice by absorption on request from amongst the technical staff on the establishment of the High Court provided that the candidate is Senior Higher Secondary Examination (10+2) or its equivalent examination of the Rajasthan Secondary Education Board or equivalent examination from any University or Board recognised by the Government for the purpose. ⁶⁷

(i) EDUCATIONAL QUALIFICATIONS.— Candidate must be a graduate of any University established by law in India or equivalent examination from any University recognised by the Government for the purpose and must have basic knowledge of computer -⁶⁸

64. For the existing word "Schedule" wherever appears in the existing Rules be subs. by "Schedule-I" vide Notification No. 02/S.R.O./2004 dt. 24 July, 2004 pub. in Raj. Gaz. Pt. 1(B) dt. 29 July, 2004

65. In part I to VIII of the Estt. order the expressions "Superintendent, Chief Accountant-cum-Superintendent, Stenographer, Office Assistant, Upper Division Clerk, Lower Division Clerk" wherever appear, shall be subs. by the expressions "Administrative Officer Judicial, Chief Accountant-cum-Administrative Officer Judicial, Junior Personal Assistant, Senior Judicial Assistant, Judicial Assistant, Junior Judicial Assistant" respectively. (Subs. vide Notification No. Estt./HC/2004/156 dt. 24 July, 2004)

66. Subs. Word "five" by Notification No. Estt./HC/ 2004/156 dt. 24 July, 2004 Pub. in Raj. Gaz. Pt I(b) dt. 29 July, 2004

67. Subs. the words in the third para of Rule (1) part I -A vide Notification No. Estt./HC/ 2004/156 dt. 24 July, 2004 Pub. in Raj. Gaz. Pt i(b) 29 July, 2004

68. Substituted words "O" or Higher Level Certificate Course conducted by DOEACC under control of the Department of Electronics, Government of India; or Computer Operator & Programming Assistant (COPA)/ Data Preparation & Computer Software (DPCS) certificate organized under National/State council of Vocational Training Scheme; or Diploma in Computer Science/ Computer Application from a university established by Law in India or from an institution recognized by the Government; or Diploma in Computer Science & Engineering from a Polytechnic Institution recognized by the Government; or Rajasthan State Certificate Course in Information Technology(RSCIT) conducted by Vardhaman Mahaveer Open University, Kota under control of Rajasthan Knowledge Corporation Limited ; or Senior Secondary School examination with Computer Science as an optional subject; or Any equivalent or higher qualification." vide Notification No. Estt./HC/2014/229 dt. 02 June, 2014

- (ii) **EXAMINATION.**⁶⁹— A competitive examination shall be held to test the ability of the candidate in the following subjects & each subject will carry the number of marks shown as under :-

(a) **SECTION – A**

- (i) **WRITTEN TEST-** The written test shall consist of one paper of 300 marks comprising of :-

Part A	Hindi	100 Marks
Part B	English	100 Marks
Part C	General Knowledge	100 Marks
Each Part shall have 50 Multiple Choice Questions bearing two Marks for each question.		

(ii) **DURATION : Two Hours**

(b) **SECTION – B**

(i) **TYPE-WRITING TEST ON COMPUTER**

There will be Speed Test on Computer.

Speed : Minimum speed should be 8000 depressions per hour on computer. Data will have to be fed in English Language or in dual language, i.e. English and Hindi.

The test will be of 100 marks which will consist of speed test and efficiency test carrying 50 marks each (total 100 marks).

(ii) **Duration : Ten Minutes**

Note :

- (i) The syllabus and scope of each subject of the written examination will be as prescribed by the High Court from time to time and will be intimated to the candidates within stipulated time through web-site or in the manner as the High Court deem fit.
- (ii) Those candidates who secure minimum 45% marks and 40%⁷⁰ marks in case of Specially abled persons and SC/ST candidates in the written test shall be eligible for appearing in the type writing test on computer, subject to the extent of 15 times of the number of vacancies or as the Appointing Authority may deem appropriate but in the said range all those candidates who secure the same percentage of marks shall be included.⁷¹
- (iii) No candidate who failed to secure 50% in the aggregate with at least 40% marks in case of Scheduled Caste/ Scheduled Tribes & Specially Abled Persons and 45% marks in case of all other categories, in each test, at the competitive examination shall be selected. If two or more of such candidates obtain equal marks in the aggregate, their names shall be arranged on the basis of general suitability.⁷²

(2) JUDICIAL ASSISTANTS ⁷³— Recruitment to the post of Judicial Assistants shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the criteria of seniority-cum-merit from amongst the Junior Judicial Assistants, Housekeeper, Enquiry Clerk, EPABX Operator⁷⁴ and Record Weeder.

(3) CARE TAKER.— Recruitment to the post of Care Taker shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging

69. Subs. vide Notification no. Estt./HC/2015/207 dt. 21May,2015 vide Notification Dated 25.05.2015

70. Subs. Vide notification no Estt.HC/2019?244 dated18.07.2019 pub. In Raj. Gaz. Exty Pt. I B dated 30.07.2019 page 358

71. Subs. vide Notification No. Estt./HC/2016/387 dt. 5 Sept.,2016

72. Subs. Vide notification no Estt.HC/2019?244 dated18.07.2019 pub. In Raj. Gaz. Exty Pt. I B dated 30.07.2019 page 358

73. In part I to VIII of the Establishment order the expressions "Superintendent, Chief Accountant-cum-Superintendent, Stenographer, Office Assistant, Upper Division Clerk, Lower Division Clerk" wherever appear, shall be subs. by the expressions "Administrative Officer Judicial, Chief Accountant-cum-Administrative Officer Judicial, Junior Personal Assistant, Senior Judicial Assistant, Judicial Assistant, Junior Judicial Assistant" respectively. (Subs. vide Notification No. Estt./HC/2004/156 dt. 24 July, 2004)

74. Ins. vide Notification No. Estt./HC/2014/94 dt. 10 March, 2014

merits on the basis of personal interviews of the candidates from amongst the Judicial Assistants.

(4) STAMP REPORTER AND COURT FEE EXAMINERS. —

Recruitment to the post of Stamp Reporter and Court Fee Examiners shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the Criteria of seniority-cum-merit from amongst the Assistant Stamp Reporter and Court Fee Examiners.

Provided that before commencement of amendment in this clause, the employees who had passed the qualifying test for Stamp Reporter and Court Fee Examiners will be governed by the existing clause as one time arrangement.⁷⁵

(4-A) ASSISTANT STAMP REPORTER AND COURT FEE EXAMINERS — Recruitment to the post of Assistant Stamp Reporter and Court Fee Examiners shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the Criteria of seniority-cum-merit from amongst the Judicial Assistants or officials in the equivalent or above grade, but below the grade of Assistant Stamp Reporter and Court Fee Examiners, who have secured 40% of marks in the qualifying test in the following subjects :— 1. Rajasthan High Court Rules, 1952 Chapters 4 (Affidavits), 5 (Jurisdiction of Judges sitting alone or in Division Bench), 9 (appeals and applications), 10 (appeal or applications by or against legal representatives), 11 (presentation of appeals and applications), 18 (proceedings other than original trials), 21 (Habeas Corpus), 22 (directions, orders or writs under Art. 226 of the Constitution) and 23 (appeals to the Supreme Court of India). 2. Limitation Act, and 3. Raj. Court-fees and Suits Valuation Act.⁷⁶

(5) TRANSLATORS.— Recruitment shall be made on 75% posts by direct recruitment and on 25% posts from amongst the Judicial Assistants or Junior Judicial Assistants having experience of 3 years by holding a test in English and Hindi translation. Candidates shall be given passages in English from the judgments and records and shall be asked to translate them into Hindi. Similarly, passages in Hindi from the records or from some other books etc. shall be given and the candidates shall be asked to translate them into English.

Minimum qualification shall be Post Graduate in English Literature from any recognized university established by law in India.

Preference shall be given to a Law Graduate.

A candidate shall have to secure minimum 55%⁷⁷ marks in each paper and 60%⁷⁸ marks in aggregate.⁷⁹

(6) SENIOR JUDICIAL ASSISTANTS.— Recruitment to the post of Senior Judicial Assistant shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the criteria of seniority-cum-suitability from amongst the Upper Judicial Assistant.⁸⁰

75. Subs. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

76. Inserted. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

77. Subs. Vide notification no. Esstt/Hc/2019/279 dated 22.08.2019 pub in Raj. Gaz. Exty. Pt. I B dated 26.08.2019 page 676

78. Subs. Vide notification no. Esstt/Hc/2019/279 dated 22.08.2019 pub in Raj. Gaz. Exty. Pt. I B dated 26.08.2019 page 676

79. Re-Substituted vide Notification No. Estt./HC/2014/94 dt. 10 March, 2014

80. Subs. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

(6-A) UPPER JUDICIAL ASSISTANT— Recruitment to the post of Upper Judicial Assistant shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the criteria of seniority-cum-merit from amongst the Judicial Assistants, Care Taker and Computer Informer.⁸¹

(7) COURT MASTERS.— Posting⁸² to the post of Court Master shall be made [deleted]⁸³ on the recommendation of a Committee nominated by the Appointing Authority adjudging the [deleted]⁸⁴ candidates on the criteria of seniority-cum-suitability⁸⁵ from amongst the Stamp Reporters and Court fee Examiner.

Explanation- The pay scale including Grade Pay of Stamp reporters cum Court Fee Examiners and Court Masters will be same. Likewise, Stamp reporters cum Court Fee Examiners will be entitled for gazetted status at par with Court Masters.⁸⁶

(8) TRANSLATORS (SENIOR SCALE).- Deleted ⁸⁷

(9) GUEST HOUSE MANAGER GRADE-I.—

1. METHOD OF RECRUITMENT.— Recruitment to the post of Manager Grade-I shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the criteria of merit from amongst the Officials on the establishment of the High Court working on the post carrying the pay scale higher than the Judicial Assistant.

2. QUALIFICATIONS FOR APPOINTMENT.— The candidate Must—

(i) be a (Deleted word)⁸⁸ Graduate of any University established by Law in India or equivalent examination from any University recognised by the Government for the purpose with certificate in Hotel Management and Catering from an institution, approved and recognised by Rajasthan or Central Government of India or having experience of one year in Hotel Management and catering of any reputed Hotel or establishment.

OR

(ii) be a (Deleted word)⁸⁹ Graduate of any University established by Law in India or equivalent examination from any University recognised by Government for the purpose with the minimum experience of 5 years on the post of Care Taker.

(9-A) PROOF READERS : The post of Proof Readers shall be filled in :-

By Direct Recruitment on the basis of personal interview taken by Hon'ble The Chief Justice or any other Judge/ Judges in-charge of ILR nominated by Hon'ble The Chief Justice in this behalf from amongst the eligible candidates having Graduation

81. Inserted. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

82. Subs. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

83. Deleted vide notification no. Estt./HC/2024/18 dated 11.01.2024

84. Deleted vide notification no. Estt./HC/2024/18 dated 11.01.2024

85. Subs. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

86. Explanation inserted No. Estt/HC/2016/378 Dated 30 August,2016, pub. In Raj. Gaz. Exty. dt.18. Oct.2016 with effect from 01.01.2006.

87. Deleted vide Notification No. Estt./HC/ 2004/156 dt. 24 July, 2004 Pub. In Raj. Gaz. Pt i(b) 29 July, 2004

88. Word "post" deleted vide Order No. Estt./HC/2005/277 dt. 5 May, 2005

89. Word "post" deleted vide Order No. Estt./HC/2005/277 dt. 5 May, 2005

with English as optional subject with Two years' Experience of proof reading in publication of Law journal;

Or

By Promotion from amongst High Court staff members in pay scale of Rs. 5,500-175-9,000/-(corresponding new pay scale is PB-2, 9300-34800. Grade Pay-3600) for minimum five years, on the recommendation of a committee nominated by the Appointing Authority.⁹⁰

(10) ADMINISTRATIVE OFFICER JUDICIAL.— Posting⁹¹ to the post of Administrative Officer Judicial shall be made [deleted] on the recommendation of a Committee nominated by the Appointing Authority adjudging [deleted]⁹² candidates on the criteria of seniority-cum-suitability⁹³ from amongst the Senior Judicial Assistants/Translators in the ratio 5:1 i.e. first five Senior Judicial Assistant be posted⁹⁴ as Administrative Officer Judicial, then one Translator be promoted as Administrative Officer Judicial and then the same rotation be repeated.

Provided, only those translators who have minimum five years service experience as Translator in the establishment of Rajasthan High Court, shall be eligible for consideration.⁹⁵

(11) CHIEF ACCOUNTANT—CUM—ADMINISTRATIVE OFFICER JUDICIAL.— Recruitment to the post of Chief Accountant-cum-Administrative Officer Judicial shall be made on the recommendation of a Committee nominated by the Appointing Authority Adjudging suitability of the candidate on the criteria of seniority-cum-merit from amongst the Accountants having minimum two years experience on the post.

(11-A) ASSISTANT CONTROLLER OF PUBLICATION.- The post of Assistant Controller of Publication shall be filled in :-

By Direct Recruitment on the basis of personal interview taken by Hon'ble The Chief Justice or any other Judge/Judges in charge of ILR nominated by Hon'ble the Chief Justice in this behalf from amongst the eligible candidates having Graduation with English as optional subject with Degree of Laws (LL.B.) and Three years' experience of publication in Law Journals:

Or

By promotion from amongst Proof Reader with Ten years Experience, and if aforesaid is not eligible or found suitable, may be appointed from High Court staff members in pay scale of Rs. 6,500-10,500 (corresponding new pay scale is PB-2, 9300-34800. Grade Pay-4200) for minimum five years on the recommendation of a committee nominated by the Appointing Authority.⁹⁶

(12) ASSISTANT REGISTRARS/COURT OFFICERS.- Recruitment to the post of Assistant Registrar/Court Officer shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability & Inter-se seniority in the group of feeder cadre of the Candidates on the criteria of merit in the ratio of 30:25:02:01 from amongst the Administrative Officer Judicial & Senior Judicial Assistant, Court Master & Stamp Reporter and Court Fee Examiners, Chief Accountant-cum-Administrative Officer Judicial & Assistant Accounts Officers and Guest House Manager Grade-I.

90. Ins. Rule 9A vide Notification No. Estt./HC/2010/195 dt. 21 June, 2010

91. Subs. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

92. Deleted words"by promotion and suitability of the "Vide notification no. Estt./HC/2024/18 dated 11.01.2024

93. Subs. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

94. Subs. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

95. Subs. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

96. Ins. Rule 11 A vide Notification No. Estt./HC/2010/195 dt. 21 June, 2010

Provided that initially all posts of Assistant Registrar/ Court Officer shall be filled in accordance with ratio prescribed from amongst the groups of feeder cadre/post, however, in future promotions the ratio is subject to modification based on the variation in the total posts of various feeder cadres.⁹⁷

राजस्थान सेवा नियमों के नियम 7(10 ए) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए राज्य सरकार राजस्थान उच्च न्यायालय के कोर्ट मास्टर के पद को एतद्वारा राजपत्रित पद के रूप में घोषित करती है। यह घोषणा वित्त (नियम) विभाग के आई.डी. क्रमांक 378/एफडी/आर/09 दिनांक 2.3.09 द्वारा प्रदत्त अनुमोदन के आधार पर की जाती है।

अधिसूचना क्रमांक : प. 11(5)न्याय/07 दिनांक : 03.03

(13) DEPUTY REGISTRARS (NON-R.J.S.)- The promotion to the post of Deputy Registrar (Non R.J.S.) shall be made by the Hon'ble Chief Justice from amongst the Assistant Registrars/Court Officers & Private Secretaries-cum-Judgement Writers on merit.

EXPLANATION:— 50% of the posts of Deputy Registrar (Non R.J.S.) shall be reserved for the Private Secretaries-cum-Judgement Writers and 50% for the Assistant Registrar/ Court Officer. The post, occurred on account of retirement, or otherwise, of a person who was Private Secretary-cum-Judgement Writer or Assistant Registrar/ Court Officer, as the case may be, shall be filled in from amongst the Private Secretaries-cum-Judgement Writers or Assistant Registrars/ Court Officers, respectively.

(13-A) – CONTROLLER OF PUBLICATION – Recruitment to the post of Controller of publication shall be made by direct recruitment from the candidates having Graduation with English as optional subject, with degree of Laws (L.L.B.) and seven years' experience of Publication of Law Journals.

In case a candidates from direct recruitment is not available or recruitment is not held for some period, the post may be filled by:-

(i) transfer from and amongst the staff of Rajasthan High Court in the pay scale in PB-3, Rs. 15600-39100, Grade Pay (Rs. 6600) for seven years and experience of five years in publication of Law Journals.

OR

(ii) transfer from the Senior Civil Judge (Selection Scale) cadre of Rajasthan Judicial Service.⁹⁸

(13-B) – JOINT REGISTRAR⁹⁹ (NON-RJS) :- The promotion to the post of Joint Registrar (Non R.J.S.) shall be made by the Hon'ble Chief Justice from amongst the Deputy Registrar (Non R.J.S.) having minimum 2 years experience on the post of Deputy Registrar (Non R.J.S.) and total service experience of 30 years, on merit.”¹⁰⁰

97. Subs. Vide notification no. Estt./HC/2024/18 dated 11.01.2024

98. Subs. vide Notification No. Estt./HC/2015/455 dated 17.11.2015

99. Subs. "Joint Registrar in place of Senior Deputy Registrar" Vide Notification 09/SRO/2019 dt. 13.09.2019pub. in Raj. Gaz. Ord. Pt I-(B), dt. 19.09.2019

100. Ins. Rule 13 B vide Notification No. Estt./HC/2015/481 dt. 10 Dec., 2015, Pub In Raj.Gaz. Exty. Part I[B]dated 17.12.2015

¹⁰¹**Explanation:-**(i) 50% of the posts of Joint Registrar (Non R.J.S.) shall be reserved for the Deputy Registrar (Non R.J.S.) promoted from the cadre of Private Secretaries-cum-Judgement Writers and 50% for the Deputy Registrar (Non R.J.S.) promoted from the cadre of Assistant Registrar/ Court Officer. The posts shall be filled by cyclic order with first post going to employees from the cadre of Assistant Registrar.

(ii) Those holding the post of Joint Registrar as on the date of commencement of the amendment shall not be reverted, however, further promotion from the cadre of P.S. cum J.W. to the post of Joint Registrar shall be made as per the cyclic order after achieving 50% ratio of the promotion of Deputy Registrar (Non-RJS) promoted from the cadre of Assistant Registrar/Court Officer.

¹⁰²**(13-C) COURT MANAGER.-** Recruitment to the post of Court Manager shall be made as follows :-

(i) Initially the recruitment shall be made by screening from the existing Court Managers working in Rajasthan High Court, Principal Seat, Jodhpur and Bench, Jaipur on contract under the grant of 13th Finance Commission, in accordance with Rule 30B as a one time arrangement.

Provided they are in possession of required qualification of the post and their contractual services are found satisfactory. As on the date of amendment in the Rules, they must have completed two years continuous service on contract on the post of Court Managers in Rajasthan High Court, Principal Seat, Jodhpur and Bench, Jaipur.

(ii) Thereafter, recruitment to the post shall be made by direct recruitment.

Direct recruitment shall be made by holding competitive written examination, Interview and project report conducted by the recruiting authority.

The scheme and syllabus of competitive examination, Interview and project report shall be as prescribed by the Chief Justice from time to time.

Qualification :-

- (i) A degree of MBA or equivalent or advanced Diploma in General Management from recognized University, and
 - (ii) Five Years' experience/ training in Systems and Process Management,
- Or
- Five Years' experience/ training in IT Systems Management, Human Resources Management, Financial Systems Management
- (iii) Knowledge of Computer Application Skills.

101. Inserted vide Notification Estt./ HC/2021/235 dt. 28.06.2021

102. Ins. Part I(A) Clause 13-C vide Notification No. Estt./HC/2021/295 dt.22.07.2021, Pub In Raj.Gaz. Exty. Part 4[C] dated 30.07.2021

PART-II

JUNIOR PERSONAL ASSISTANT STAFF

(14) **JUNIOR PERSONAL ASSISTANT.-** Recruitment to the post of Junior Personal Assistant (English) or Junior Personal Assistant (Hindi) shall made by direct recruitment after holding a Competitive Examination.

- (a) **Educational Qualification :**
- (i) Candidate must be a graduate of any university established by Law in India or its equivalent examination from any university recognized by the Government for the purpose; and
 - (ii) Must have basic knowledge of computer¹⁰³.

¹⁰⁴ (b) **Mode of Selection:-** The competitive examination for the post of Junior Personal Assistant shall consist of the subject given in two alternative Groups A and B. A candidate shall be required to pass the subject group of the post applied and required to pass the Group C compulsorily.

GROUP A			
Jr. Personal Assistant (English)	Duration	Speed of Dictation	Marks
English Shorthand	8 Minutes	80 words per Minute	100
Transcription and typing of Dictated passage in English on computer.	60 Minutes	--	
GROUP B			
Jr. Personal Assistant (Hindi)	Duration	Speed of Dictation	Marks
Hindi Shorthand	8 Minutes	70 words per Minute	100
Transcription and typing of Dictated passage in Hindi on computer.	70 Minutes	--	
GROUP C			
Computer: There will be speed test on computer. Speed: Minimum speed should be 8000 depressions per hour on computer. Data will have to be fed in Hindi or English Language or in dual language i.e. English and Hindi. The test will be in two papers consisting Speed &Efficiency carrying 50 Marks each.”			

(c) **Method of Conducting Stenography Test.-**

- (1) The test will be called Shorthand speed assessment test.
- (2) Before dictating the final Shorthand passage to the

103. Substituted words “O” level certificate course conducted by DOEACC under control of the Department of electronics;
Or
Computer Operator & Programming Assistant (COPA)/ Data Preparation & Computer Software (DPCS) certificate organized under National/ State council of Vocational Training Scheme;
Or
Diploma in Computer Science/ Computer Application from any university established by Law in India or from an institution recognized by the Government;
Or
Diploma in Computer Science & Engineering from a Polytechnic Institution recognized by the Government.
Vide Notification No. Estt./HC/2014/229 dt. 02 June, 2014
104. Subs. Vide Estt. /HC/2023/355 dated 17.08.2023

candidates a trial passage containing 200-250 words should be dictated at the same speed at which the final passage is intended to be dictated. The trial passage need not be transcribed and will not taken into account while marking.

(3) After a lapse of two three minutes, of the dictation of trial passage, the final passage should be dictated by the same person keeping in view the uniformity of speed which can be achieved by marking the passage after every 80-100 words as the case may be.

(4) After the passage is dictated, five minutes time should be allowed to the candidates for reading the dictated passage.

(5) The candidates should be required to transcribe the passage on Computer. The trial passage, the shorthand sheets and transcription sheets should be attached together. All the three sheets should bear the name, date, Roll No. of the candidate.

(d) Method of Evaluation of Transcribed sheets.- (1) The mistakes shall be counted as full or partial mistakes, as the case may be.-

(a) The following should be counted as full mistakes.-

- (1) Omission of words or figure.
- (2) Substitution of wrong word or figure.
- (3) Misspelling.
- (4) Two partial mistakes will be equal to one full mistake.

(b) The following should be counted as partial mistakes.-

- (1) Error or Omission in punctuation.
- (2) Wrong use of capital or small letters.
- (3) Wrong indentation of paragraph.

(2) The margin of 5% mistakes, may be allowed. If the mistakes/ omissions are more than 5% of the dictated passage, the excess number of mistakes over 5% shall be deducted from the total number of words dictated and the speed will be calculated.

Example.-

- (1) If the mistakes in a dictated passage of 1000 words in 10 minutes are 50, (5% of 1000) by giving a margin of 5% the speed shall be calculated to be 100 words per minute.
- (2) If the mistakes in a dictated passage of 1000 words are 100, the margin in 50 words (5 percent of 1000) the excess 50 words (1000-50=950) words.

This shall be divided by the time by 10 minutes. It comes to $950/10=95$ words per minute. ¹⁰⁵

(15) PERSONAL ASSISTANT CUM JUDGEMENT WRITER.- Recruitment on the posts of the Personal Assistant cum Judgement Writer shall be made by promotion to 25% posts on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the criteria of seniority-cum-efficiency and 75% on the basis of seniority-cum-merit from amongst the Junior Personal Assistants.

The ratio of 1:3 on the basis of seniority-cum-efficiency and seniority-cum-merit shall be vacancy based and the selection shall be made by rotation i. e. the first vacancy shall be filled in on the basis of seniority-cum-efficiency and second, third and fourth vacancies shall be filled in on the basis of seniority-cum-merit.

Provided that no Junior Personal Assistant shall be eligible for promotion to the post of personal Assistant-cum-judgement Writer unless he has put in minimum 4 years service on the post of Junior Personal Assistant.

Provided further that in case of non-availability of suitable candidates from amongst the existing Junior personal Assistant on the establishment of the High Court the posts shall be filled in either by mode of transfer or deputation of suitable candidates from the Personal Assistants of Subordinate Courts or Senior Junior Personal Stenographer/ Personal Assistants of the Government Department of Rajasthan.

EFFICIENCY TEST

The suitability of the candidates for promotion against 25% posts of Personal Assistant cum Judgement Writers which are to be filled in on the basis of criteria of seniority-cum-efficiency, shall be adjudged on the basis of qualifying examination to be held to test the ability of the candidates in Shorthand speed.

QUALIFYING TEST

I. Shorthand (English) 95 words per minute

Or

(Hindi) 75 words per minute

Note: 5 minutes dictation given in Shorthand shall be transcribed within 45 minutes.¹⁰⁶

(16) SENIOR PERSONAL ASSISTANTS-CUM-JUDGEMENT WRITERS.— Recruitment to 50% posts of Senior Personal Assistants-cum-Judgement Writers shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of candidates on the criteria of seniority-cum-merit from amongst the Personal Assistants-cum-Judgment Writers and 50% on the basis of seniority-cum-efficiency from amongst the Personal Assistant-cum-Judgement Writers:

Provided that no Personal Assistant shall be eligible for promotion to the post of Senior Personal Assistant-cum-Judgement Writer unless he has put in minimum 5 years service on the post of Personal Assistant-cum-Judgement Writer.

Efficiency Test.— The suitability of the candidates for promotion against 50% posts of Senior Personal Assistant-cum-Judgement Writers, which are to be filled in on the basis of criteria of seniority-cum-efficiency, shall be adjudged on the basis of qualifying examination to be held to test the ability of the candidates in Short-hand speed.

106. Subs. existing criteria under heading "Qualifying Test" vide Order No. Estt./HC/2013/150 dt. 18 May, 2013

QUALIFYING TEST.—

1. Shorthand (English) 100 words per minute
or
(Hindi) 80 words per minute

Note:— 6 minutes dictation given in Shorthand shall be transcribed within 45 minutes. ¹⁰⁷

(17) PRIVATE SECRETARY—CUM— JUDGEMENT WRITER.— Recruitment to the post of Private Secretary-cum-Judgement Writer shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the criteria of merit alone from amongst the Senior Personal Assistants-cum-Judgment Writers.

PART-III ACCOUNTS STAFF

(18) JUNIOR ACCOUNTANTS.— (1) Mode of Recruitment:— Recruitment to the post of Junior Accountant shall be made by selection on the recommendation of a Committee nominated by the Appointing Authority from amongst the Graduate Judicial Assistants and Graduate with 5 years service as Junior Judicial Assistants on establishment of the High Court. ¹⁰⁸

PROCESS OF SELECTION WRITTEN TEST

There will be following two papers, carrying each 50 marks and 3 hrs. duration, minimum pass marks in each paper will be 20.

- Paper -I:— (1) Rajasthan Service Rules, 1951
(Chapter Nos. II, III, IV, X, XI, XIII, XIV, XV & XVI)
(2) Rajasthan Civil Services (Joining Time) Rules, 1981.
(3) Rajasthan Civil Services (Pension) Rules, 1996.
(4) Rajasthan Travelling Allowance Rules.

Paper-II:— (1) General Financial and Accounts Rules
(Chapter Nos. I, II, III, IV, V, VI, VII, XIV, & XVIII)

“(2) Rajasthan Budget Manual 2012 (VII Edition)¹⁰⁹

Chapter-1 Overview

Chapter-2 Definitions and General Explanations.

Chapter-7 Role of Financial Advisors.

Chapter-8 Role of Budget Controlling officers and Drawings and Disbursing officers (with Appendix-A, Appendix-B).

Chapter-10 Budget Circular with Annexure-6

Chapter-11 Estimates of Revenue and Receipts.

Chapter-13 Estimates of Expenditure.

Chapter-22 Revised Estimates.

Chapter-26 Review of Revenue and Receipts.”

PERSONAL INTERVIEW

The successful candidates will be called for a personal interview, which will be of 25 marks.

(19) ACCOUNTANTS.— Recruitment to the post of Accountant shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging

¹⁰⁷. Subs. existing criteria under heading “Qualifying Test” vide Order No. Estt./HC/2013/150 dt. 18 May, 2013

¹⁰⁸. Subs. Rule 28 vide Notification No. Estt./HC /2004/156 dt. 24 July, 2004 pub. in Raj. Gaz., Exty. dt. 29 July, 2004 pt. I [B] page 52

¹⁰⁹. Subs. vide notification Estt.HC/2018/123 dated 30.03.2018

suitability of the candidates on the criteria of seniority-cum-merit from amongst the Junior Accountants.

(20) ASSISTANT ACCOUNT OFFICERS.— Recruitment to the post of Assistant Account Officer shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the criteria of seniority-cum-merit from amongst the Accountants.

(21) SENIOR ACCOUNTS OFFICER:— It is deputation post of D. T. A.

**PART-IV
LIBRARY STAFF**

¹¹⁰**(22) REFERENCE ASSISTANT AND LIBRARY RESTORERS-** The selection on the posts of Library Restorer and Reference Assistant shall be made through direct recruitment by Competitive Examination.

QUALIFICATIONS-
Candidate must possess degrees of Graduation and Bachelor of Library Science from any university established by Law in India or equivalent examination from any university recognized by the Government.

The scheme of examination shall be as under:-

WRITTEN TEST-

Paper	Marks	Time
Part-I Library and Information Science	150	2 Hours
Part-II Basic Knowledge of Computer	50	
Total Marks- 200		

- (i) There shall be Multiple Choice Questions (Objective type) carrying equal marks for each question.
- (ii) [Deleted]¹¹¹.
- (iii) The selection will be made on the basis of merit as per marks obtained in the Written Examination.

Note:- The syllabus and scope of the Question Paper will be as prescribed by the High Court from time to time which shall be intimated to the candidates through web-site of Rajasthan High Court.

(23) CATALOGUER/CLASSIFIER.— Recruitment to the post of Cataloguer/Classifier shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the criteria of seniority-cum-merit from amongst the Reference Assistants/ Library Restorer having minimum three years experience on the post.

(24) ASSISTANT LIBRARIAN.- Recruitment to the post of Assistant Librarian shall be made by promotion on the recommendation of a Committee nominated by the Appointing

110. Rule 22 subs, vide notification Estt.HC/2018/123 dated 30.03.2018
111. Deleted vide Estt./HC/2024/208 dt. 25.04.2024

Authority adjudging suitability of the candidates on the criteria of seniority-cum-merit from amongst the Cataloguer/Classifier having minimum three years experience on the post.¹¹²

(25) LIBRARIAN.— Recruitment to the post of Librarian shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the criteria of seniority-cum-merit from amongst the Assistant Librarians having minimum three years experience on the post.

(26) SENIOR LIBRARIAN.— Recruitment to the post of Senior Librarian shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority adjudging suitability of the candidates on the criteria of merit from amongst the Librarians.

PART-V COMPUTER STAFF

(27) INFORMATICS ASSISTANT¹¹³.— Recruitment to the post of Informatics Assistant shall be made by direct recruitment through competitive examination.

(i) QUALIFICATIONS & OTHER CONDITIONS OF RECRUITMENT.— (i) Candidate must be a graduate of any University established by Law in India or equivalent examination from any University recognised by the Government for the purpose and having passed the Certificate Course in computer application from any recognised Institution.

(ii) Minimum speed of Data Entry will be 8000 depressions per hour on computer.

(iii) Every candidate must possess the thorough knowledge of the Hindi writing in Devnagri Script.

(ii) WRITTEN TEST.— (1) There shall be a written test to test the knowledge of the candidate in Computer Fundamentals including;

Problem Solving, Data Interpretation, Data Sufficiency, Logical Reasoning and Analytical Reasoning.

Definition and functions of various components of Computers, Primary and Secondary Storage concepts, Data Storage Media, Input/ Output devices and their functions, Classification of Computers and related characteristics.

Concept of Operating Systems, Low and High Level Languages, Characteristics and difference in System and Application Software.

Features/Characteristics of Personal Computers, Characteristics of general packages like word-processing, data base, spread sheet in English as well as Hindi Languages on Personal Computers. PC

¹¹². Substituted vide Rajasthan High Court Notification No. Estt/HC/2017/223 Date :08.05.2017 Pub In Raj.Gaz. Exty Part I-B dated 11.05.2017 Page 379

¹¹³. Subs. vide Notification No. Estt./HC/2011/181 dt. 8 July, 2011

Operating System and Operations. Concept of Desk Top Publishing under DOS & WINDOWS environment in English as well as Hindi Languages.

Data Entry/Verification methods, source of input data, Data corrections, input/output control for data validity, error detection, Backup and retrieval methods.

(2) The paper shall be of 100 marks and of 1 hour's duration.

(3) Speed test of the Data Entry will be taken on computer. In Data Entry speed test the Data will have to be fed in English language or in dual language i. e. English & Hindi.

(4) The speed test will be of maximum 100 marks.

(5) The candidate who will secure 40 % marks in aggregate and 35 % marks in each paper of written and speed test will be qualified to appear in interview.

(6) Those candidate who will qualify the test will be required to appear for personal interview which will be of 25 marks.

(27-A) Deleted¹¹⁴

(28) COMPUTER INFORMER.— Recruitment to the post of Computer informer shall be made by promotion on the recommendation of a Committee nominated by the Appointing Authority and adjudging the suitability of the candidates on the criteria of seniority-cum-merit from amongst Informatics Assistant having minimum two years experience on the post.¹¹⁵

(28-A) PROGRAMMER – Recruitment to the post of Programmer shall be made by Direct Recruitment.

QUALIFICATION :-

(1) M.C.A. or B.E. /B.Tech./M.Sc. in information technology or Computer Science or Electronics & Communications from a recognised University established by law in India or a qualification recognised as equivalent thereto by the Government.

OR

M.Tech. Degree in Information Technology or Computer Science or Electronics & Communication from a recognised University established by law in India or a qualification recognised as equivalent thereto by the Government.

OR

M.B.A. (Information Technology) from a University established by law in India or a qualification recognised as equivalent thereto by the Government.

AND

(2) Two Years' post qualification work experience in programming in JAVA/Dot Net/VB/J2EE in a Government Organisation/ Government Undertaking/Public Limited/ Private Limited Company ;

Provided that in case sufficient number of candidates possessing prescribed experience are not available, the condition of experience can be relaxed by the High Court.¹¹⁶

114. Rule 27-A is deleted vide Estt./HC/2011/181 dt. 8 July, 2011 was Ins. vide Notification No. Estt./HC/2010/195 dt. 21 June, 2010

115. Subs. Rule 28 vide Notification No. Estt./HC/2004/156 dt. 24 July, 2004 pub. in Raj. Gaz. Exty. dt. 29 July, 2004 pt. I [B] page 52.

116. Ins., vide Notification No. Estt./HC/2015/455 dated 17.11.2015

“PART – V (A)”¹¹⁷
DELETED

PART – V (B)¹¹⁸

“E-Courts Posts”

(28-B).Analyst-cum-Programmer(Deputy Director)-

Recruitment to the post of Analyst-cum-Programmer (Deputy Director) shall be made as follows:-

(i) 25% through Direct Recruitment and 75% through promotion from the post of Senior System Officer on the basis of merit subject to possessing the minimum qualification for the post of Analyst-cum-Programmer (Deputy Director) and minimum experience of 5 years as Senior System Officer.

Qualification:-

(1) M.C.A. or B.E./B.Tech in Information Technology or Computer Science or Electronics and Communications from recognized University established by law in India or a qualification recognized as equivalent thereto by the Government. OR M.Tech. Degree in Information Technology or Computer Science or Electronics and Communications from a recognized University established by law in India or a qualification recognized as equivalent thereto by the Government. OR M.B.A. (IT) from a University established by law in India or a qualification recognized as equivalent thereto by the Government.

AND

(2) 3 years' post qualification relevant work experience in legal entity such as Government Organizations/ Government undertakings / Public Limited/ Private Limited companies etc.

(28-C). Senior System Officer – Recruitment to the post of Senior System Officer shall be made as follows:-

(i) initially the recruitment shall be made by screening from the Senior System officers working on contract under E-Courts Project in accordance with Rule 30 C as one time arrangement.

Provided they are in possession of required qualification of the post and their contractual services are found satisfactory. As on the day of amendment in the Rules, they must have completed 03 years' continuous service on contract under E-Courts project on the post of Senior System Officer.

(ii) Thereafter, the recruitment to the post shall be made 25% by direct recruitment and 75% by promotion from the post of System Officer on the basis of merit cum seniority subject to possessing the minimum qualification for the post of Senior System Officer and minimum experience of 5 years as system Officer. The Senior System officer recruited under clause (i) above shall be counted towards direct recruitment post.

Qualification :-

M.C.A. or B.E./B.Tech/M.Sc./M.Tech. in Information Technology/ Computer Science / Electronics & Communication or M.B.A. (Information Technology) from recognized University

117. Ins. Vide No. Estt./HC/2016/574 Date : 15.12.2016, pub. In Raj. Gaz. Exty. Dated 11 Jan. 2017 Page 423(1) and Deleted vide Notification 07 SRO/2018 dt. 09.07.2018 due to withdrawn

118. Inserted vide notification S.O 648 dated 14.01.2022, pub. In Raj. Gaz. Exty.Pt IV C (ii) dated 18.01.2022

established by Law in India, with experience of 5 years as System Officer or equivalent in any Government Department or Government Undertaking/ Institutions.

(28-D) – System Officer – Recruitment to the post of System Officer shall be made as follows:-

(i) initially the recruitment shall be made by screening from the System Officers working on contract under E-Courts Project in accordance with Rule 30 C as one time arrangement.

Provided they are in possession of required qualification of the post and their contractual services are found satisfactory. As on the day of amendment in the Rules, they must have completed 03 years' continuous service on contract under E-Courts project on the post of System officer.

(ii) Thereafter recruitment to the post shall be made by promotion on the basis of seniority cum merit from the post of System Assistant with minimum experience of 5 years.

(28-E)– System Assistant – Recruitment to the post of System Assistants shall be made as follows:-

(i) initially the first time recruitment shall be made by screening from the System Assistants working on contract under E-Courts Project in accordance with Rule 30 C as one time arrangement.

Provided they are in possession of required qualification of the post and their contractual services are found satisfactory. As on the day of amendment in the Rules, they must have completed 03 years' continuous service on contract under E-Courts project on the post of System Assistant.

(ii) Thereafter, recruitment to the post shall be made by direct recruitment.

Qualifications :-

B.E./B.Tech/B.Sc. in Computer Science or equivalent degree from recognized University established by Law in India or Graduate in any subject from recognized University with Post Graduate Diploma in Computer Application (PGDCA) or 'A' Level Course from the Department of Electronics and Accreditation of Computer Classes (DOEACC) or Post Polytechnic Diploma in Computer Applications or 3 years Diploma in Computer Science & Engineering/Computer Applications/ Information Technology or Equivalent from a Polytechnic Institution recognized by the Government.

(28-F). Direct recruitment-

Direct recruitment for the posts of Analyst-cum-programmer (Deputy Director), Senior System Officer and System Assistant shall be made by holding competitive examination conducted by the recruiting authority.

The Scheme of competitive examination and syllabus thereof shall be the same as may be prescribed by the Chief Justice from time to time.

PART -VI TECHNICAL STAFF

(29) E. P. A. B .X. OPERATOR.— Recruitment to the post of E. P. A. B .X. Operator shall be made by direct recruitment after holding a job Test & Personal Interview from amongst the eligible candidates on the recommendation of a Committees nominated by the Appointment Authority.

(1)Educational Qualifications.—

- (i) Candidates must be graduate of any University established by Law in India or its equivalent examination from any University recognised by the Government for the purpose.
- (ii) Candidate must have working knowledge in an EPABX or Telephone Exchange.

(30) GENERATOR OPERATORS/ LIFT OPERATOR^{119/} ELECTRICIAN/ CARPENTER/ BOOK BINDER/ MOTOR MECHANIC.— **(1) Method of recruitments :—** The recruitment to the these posts shall be made by direct recruitment after holding a job test and Personal Interview on the recommendation of a Committee nominated by the Appointing Authority.

(2) Educational Qualification.— Candidate must :—

- (i) have passed the Senior Higher Secondary Examination (10+2) or its equivalent examination of the Rajasthan Secondary Education Board or of the University or Board recognised by the Government for the purpose, and
- (ii) be holder of certificate from I. T. I. in concerned discipline but in case of Generator Operators/ Lift Operator having I.T.I. in electrical trade from any government recognized I.T.I. alongwith 2 years experience in the operation and maintenance of Generator/Lift.¹²⁰

¹²¹**(31) CHAUFFEUR.**— Recruitment to the post of Chauffeur shall be made by Direct recruitment after holding a job test and personal interview from amongst the eligible candidates on the recommendation of a Committee nominated by the Appointing Authority,

¹²²(a) who have passed the Senior Secondary from Board of Secondary Education, Rajasthan or any other Board Recognized by the Government for the purpose; possesses a Light Motor Vehicle driving license and also 3 years experience of driving automatic, [deleted]¹²³, power steering and power breaks enabled vehicles after obtaining valid driving license for driving Light Motor Vehicle as a chauffeur, and

b) possesses -

(i) Deleted¹²⁴

(i) sight 6/6 with or without glasses,

(ii) knowledge of road side repairs of motor vehicles.

¹¹⁹ Subs. vide Notification No. Estt./HC/2015/455 dated 17.11.2015

¹²⁰ Added Vide noti. no Estt.HC/2019/244 dated 18.07.2019 pub. In Raj. Gaz. Exty Pt. I B dated 30.07.2019 page 358

¹²¹ Subs. "Chauffeur" in place of "Driver" Vide Notification No. 09/SRO/2019 dt. 13.09.19 pub. in Raj. Gaz. Ord. Pt I-(B), dt. 19.09.2019

¹²² Subs vide no Estt./HC/2023/355 dated 17.08.2023

¹²³ Deleted vide noti. No. Estt/HC/2023/111 dated 28.02.2024

¹²⁴ Deleted and renumbered vide notification Estt.HC/2018/123 dated 30.03.2018

(32) PUMP DRIVER.— Recruitment to the post of Pump Drivers shall be made after holding a job test and personal interview from amongst the eligible candidates on the recommendation of a Committee nominated by the Appointing Authority.

- (i) QUALIFICATION.**— (1) A candidate must have passed the Senior Higher Secondary (10+2) or its equivalent examination of Rajasthan Secondary Education Board or of the University or Board, recognised by the Government for the purpose,
- (2) candidate must be a holder of a certificate from I.T.I. in either plumber trade or fitter trade.

PART -VII
CLASS IV STAFF

(Published in Raj. Gaz. Exty. Ord. Pt. I-(B) dt. 29-8-2008, pg. 375.) No. Estt./HC/2008/163.—In exercise of powers conferred under Rule 5 (2) of Rajasthan High Court Staff Service Rules, 2002, Hon'ble the Chief Justice has been pleased to specify the method of regularisation of Class IV employees who are working on adhoc/officiating/ temporary basis as under: "For regularising, the services of Class IV employees who are working on adhoc/officiating/temporary basis, their service record shall be screened by a Committee constituted by the Chief Justice for adjudging their suitability to the post."
--

- ¹²⁵**33. ORDERLIES/ PEONS/ GARDENER/ CYCLE SAWAR/ WATERMAN/ SWEEPER & CHOWKIDAR**¹²⁶
- (1) Selection to the posts of Orderlies/ Peons/ Gardener/ Cycle Sawar/ Waterman/ Sweeper & Chowkidar shall be made by direct recruitment through competitive examination consisting of written test and interview, carrying 85 and 15 marks respectively.
- ¹²⁷**(1A)** The existing Class IV employees working as Ad-hoc/ temporary basis as on the day of amendment, shall be screened as a one time arrangement on the posts of Class IV employee in accordance with Rule 30D.
- Provided they are in possession of required qualification of the post at the time of their initial Ad-hoc/ temporary appointment and their services are found satisfactory. As on the day of amendment in the Rules, they must have completed 05 years' continuous service on Ad-hoc/ temporary basis on the post of Class IV employee on the establishment of the Rajasthan High Court."
- (I B)** For Appointment as Class IV employee under Rule 5(1)(g) the nominated person shall be screened by the Committee constituted by Hon'ble the Chief Justice, subject to the condition that he possess the required educational and other qualification.
- (2) The common written test of 2 hours' duration shall be of objective type-multiple choice questions of matriculation standard covering following-
- (a) General Hindi
 - (b) General English
 - (c) Rajasthani culture and dialects.

125. Notification No. Estt./HC/2019/81 dt. 07.03.2019
126. Substituted vide order no. Estt/HC/2025/123 dated 07.03.2025 and withdraw vide order no. Estt./HC/2025/259 dated 26.05.2025
127. Inserted vide G.S.R. 420 dated 24 .02.2022 pub. In Raj. Gaz.Exty. Pt.4 (c) dated 02.03.2022

- (3) On the basis of marks secured in written test, candidates to the extent of five times of total number of vacancies (category wise) shall be declared qualified to be called for interview.

Explanation- In case of candidates securing equal marks in written examination, the candidate(s) elder in age shall be called for interview.

¹²⁸"Provided that, notwithstanding anything contained herein-above, at the stage of interview for Class IV posts, preference shall be given to candidates possessing the minimum prescribed qualification e.g., secondary school education, over those possessing higher educational qualifications, within their respective categories.

Illustration:

If candidate 'A' possesses only Secondary educational qualification, candidate 'B' possesses Senior Secondary educational qualification, and candidate 'C' possesses Graduate or above qualification, the preference shall be 'A', then 'B', and then 'C', within their respective categories."

- (4) Interview shall be for the purpose of adjudging overall suitability of the candidate.
- (5) Merit list for selection shall be prepared on the basis of aggregate marks obtained in the written test and interview.

Explanation-

- (i) In case of candidates securing equal aggregate marks in written test and interview, preference shall be given to the candidate securing more marks in interview.
- (ii) In case of candidates securing equal aggregate marks in written test and interview and also equal marks in interview, preference shall be given to the candidate elder in age.

Minimum qualification:- The candidate must have passed Secondary Examination from the Board of Secondary Education, Rajasthan or any other Board recognised by the Government ¹²⁹and working knowledge of Hindi written in Devnagri script and knowledge of Rajasthani culture.

(34) WAITER/COOK/MACHINEMAN.— (1) Recruitment to the posts of Waiter and Machineman shall be made by promotion from amongst the existing Class IV employees by selection by a Committee nominated by the Appointing Authority adjudging suitability of the eligible candidates on the basis of seniority cum suitability:

Provided that in case of non-availability of suitable candidate for promotion, the post shall be filled in by transfer or deputation of suitable candidates from any Government Department/ Subordinate Courts.

¹²⁸ Ins. Vide notification no Estt.HC/2026/47 dated 28.01.2026 Pub. In Raj. Gaz Exty Pt. 4(C-I) dt. 05.02.2026 page 609-10
¹²⁹ Ins. Vide notification no Estt.HC/2019/244 dated 18.07.2019 pub. In Raj. Gaz. Exty Pt. 1 B dt. 30.07.2019 page 359

(2) Recruitment to the posts of 'Cook' shall be made by a direct recruitment on the basis of cooking test taken from amongst eligible candidates by a committee nominated by the Chief Justice.

(A) Qualification:-

- (i) a candidate must have passed Secondary examination from any recognized Board;
- (ii) he/she must have proficiency in cooking, including Rajasthani food;
- (iii) ^(Deleted)¹³⁰ he/she must possess three years experience of work as Cook in any Government Department /Government Undertaking'
¹³¹ “or
the experience gained with the Judge(s) concerned”

(B) Mode of Selection:-

The selection to the post of Cook shall be made by a Committee nominated by the Appointing Authority adopting the following mode:

- (i) if the number of applications received is more than five times the number of posts advertised, a written test for short listing the candidates shall be conducted and the short listed candidates shall be subjected to a Cooking Test.
- (ii) if the number of applications received is less than five times the number of posts advertised, the selection shall be made on the basis of a Cooking Test.
- (iii) While adjudging suitability apart from the cooking skills, the Committee shall also take into account hygiene and etiquettes of the candidates.¹³²
- (iv)¹³³ “For appointment to the post of Cook from Class IV employees under Rule 5(1)(g) the nominated person shall be screened by the Committee constituted by the Chief Justice, subject to the condition that person possesses the required educational and other qualifications.”

(35) BASTA BARDAR/ DAFTARY/ LIBRARY BOY/ USHER¹³⁴.— Recruitment to these posts shall be made by promotion from amongst the existing Orderlies and Peons, Cycle Sawar, Waterman, Gardener, Sweeper and Chowkidar serving in the High Court adjudging suitability of the eligible candidates by a Committee nominated by the Appointing Authority on the basis of seniority-cum-suitability.

PART-VIII PART TIME STAFF

(36) EDITOR, INDIAN LAW REPORTERS (RAJASTHAN SERIES):— Recruitment to the part time post of Editor, I. L. R. (Rajasthan Series) shall be made by direct recruitment on the basis of personal interview taken from amongst the eligible candidates by the Chief Justice or any other Judge in charge of I. L. R., nominated by the Chief Justice in this behalf.

- (i) Mode of Selection.**— Applications will be invited from the Advocates and Retired R. J. S/R. H. J. S. Officers and the candidate found eligible will be called for Personal

130 Deleted by order No.Estt./HC/2026/368 dt. 15.05.2026 pub. in Raj. Gaz. Ext. Ord. Pt IV-(C)(I), dt. 11.07.2026 pg. 103
131 Inserted by order No.Estt./HC/2026/368 dt. 15.05.2026 pub. in Raj. Gaz. Ext. Ord. Pt IV-(C)(I), dt. 11.07.2026 pg. 103
132. Substituted by order No. Estt/HC/2025/02 dated : 06.01.2025
133 Inserted by order No.Estt./HC/2026/368 dt. 15.05.2026 pub. in Raj. Gaz. Ext. Ord. Pt IV-(C)(I), dt. 11.07.2026 pg. 103
134. Subs. "Usher in place of Jamadar" Vide Notification Estt/HC/2019/322 dt. 13.09.2019 pub. in Raj. Gaz. Ord. Pt I-(B), dt. 19.09.2019

Interview by the Appointing Authority. Advocates having standing as such for more than 7 years will only be eligible for the post.

(ii) Term of Appointment.— Appointment to the post is purely part time and temporary, will be made initially for a period of one year, which may be extended from time to time by the Chief Justice.

(iii) Honorarium.— 5000/- ¹³⁵ fixed will be payable per month.

(iv) Place and Seat of Editor.— The seat of the editor will be at principal seat of Rajasthan High Court, Jodhpur.

(37) ASSISTANT EDITOR, INDIAN LAW REPORTERS (RAJASTHAN SERIES).— Recruitment to the Part Time post of Assistant Editor I.L.R., (Rajasthan Series) shall be made by direct recruitment on the basis of personal interview taken amongst the eligible candidates by the Chief Justice or any other Judge in charge of I.L.R. nominated by the Chief Justice in this behalf.

(i) Mode of Selection.— Applications will be invited from the Advocates and Retired R. J. S./R. H. J. S. Officers and the candidate found eligible will be called for Personal Interview by the Appointing Authority. Advocates having standing as such for more than 7 years will only be eligible for the post.

(ii) Term of Appointment.— Appointment to this post is purely part time and temporary, will be made initially for a period of one year, and may be extended from time to time by Chief Justice.

(iii) Honorarium.— Rs. 3000/- ¹³⁶ fixed will be payable per month.

(iv) Place and Seat of Assistant Editor.— The seat of the Editor will be at principal seat of Rajasthan High Court, Jodhpur.

(38) Miscellaneous -The term “Recognized Merit” expressed in Rule 22 of Rajasthan High Court Staff Service Rules, 2002, shall be reckoned on the basis of educational & technical qualifications, long period of experience in particular field/service, capacity to bear special responsibilities, clean service record besides merit required for general promotions.¹³⁷

[No. Estt./HC/2001 /378]
BY ORDER OF HON'BLE THE
ACTING CHIEF JUSTICE
(sd/-)
S. P. PATHAK

¹³⁵ Subs. vide Notification No. 1/S.R.O./2012 dt. 9 Aug., 2012

¹³⁶ Subs. vide Notification No. 1/S.R.O./2012 dt. 9 Aug., 2012

¹³⁷ Ins. vide Notification No. Estt./2014/94 dt. 10 March, 2014

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. Estt/HC/2026/ 122

Date: 05.02.2026

In pursuance of Rules 4, 5, 7 & 22 of the Rajasthan High Court Staff Service Rules, 2002. Hon'ble the Acting Chief Justice has been pleased to make the following further amendments in this office order no. Estt/HC/2001/378 dated 05.12.2002 regarding method of recruitment and qualification for appointment to the various posts:-

1. In Clause 1 of Part-I- "A-MINISTERIAL STAFF" following sub-clause (A) & (B) shall be inserted after the existing clause (1):-

(A) The existing Junior Judicial Assistants working as Adhoc/ temporary basis as on the day of amendment, shall be screened as a one-time arrangement on the post of Junior Judicial Assistant in accordance with Rule 30 E.

Provided that they are in possession of required qualification of the post at the time of their initial adhoc/ temporary appointment and their services are found satisfactory. As on the day of amendment in the Rules, they must have completed 10 year's continuous service on adhoc/ temporary basis on the post of Junior Judicial Assistant in the establishment of the Rajasthan High Court."

(B) For appointment as Junior Judicial Assistant eligibility of person shall be screened by the Committee constituted by Hon'ble the Chief Justice."

2. In Clause 22 of Part-IV- "LIBRARY STAFF" following sub-clause (1) & (2) shall be inserted :-

(1) The existing Reference Assistants working as Adhoc/ temporary basis as on the day of amendment, shall be screened as a one-time arrangement on the post of Reference Assistant in accordance with Rule 30 E.

Provided that they are in possession of required qualification of the post at the time of their initial adhoc/ temporary appointment and their services are found satisfactory. As on the day of amendment in the Rules, they must have completed 10 year's continuous service on adhoc/ temporary basis on the post of Reference Assistant in the establishment of the Rajasthan High Court."

(2) For appointment as Reference Assistant eligibility of person shall be screened by the Committee constituted by Hon'ble the Chief Justice."

3. In Clause 27 of Part-V- "COMPUTER STAFF" following sub-clause (1) & (2) shall be inserted :-

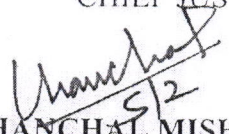
(1) The existing Informatics Assistants working as Adhoc/ temporary basis as on the day of amendment, shall be screened as a one-time arrangement on the post of Informatics Assistant in accordance with Rule 30 E

Provided that they are in possession of required qualification of the post at the time of their initial adhoc/ temporary appointment and their services are found satisfactory. As on the day of amendment in the Rules, they must have completed 10 year's continuous service on adhoc/ temporary basis on the post of Informatics Assistant in the establishment of the Rajasthan High Court."

Chanchal
5/2

(2) For appointment as Informatics Assistant eligibility of person shall be screened by the Committee constituted by Hon'ble the Chief Justice."

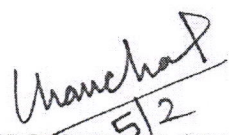
BY ORDER OF HON'BLE THE
CHIEF JUSTICE


(CHANCHAL MISHRA)
REGISTRAR GENERAL

No. : Gen./XV/(d)05/2017/ 394
Copy forwarded to the:

Date: 05.02.2026

1. The Principal Secretary to Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur
2. The Superintendent, Government Central Press Rajasthan, Jaipur for publication in the next issue of the Rajasthan Rajpatra.
3. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
4. P.S. to All the Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. All Registrars/O.S.D., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. Registrar, Rajasthan High Court, HQR Delhi, Bikaner House, New Delhi-110011.
8. Director, Rajasthan State Judicial Academy, Jodhpur.
9. All Joint Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
10. Chief Accounts Officer, Rajasthan High Court, Jodhpur.
11. All Assistant Registrars/ Court Officers, Rajasthan High Court Jodhpur/ Jaipur Bench, Jaipur.
12. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with direction for compliance of the order vide No. 13/S.O./2021 dt. 04.12.2021 and upload the same on the official website of Rajasthan High Court.
13. All Administrative Officer Judicial, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

No : 02/S.R.O./2026

Date: 05.02.2026

In exercise of powers conferred by Article 229(2) of the Constitution of India, Hon'ble the Acting Chief Justice of the Rajasthan High Court hereby makes the following Rules to further amend the Rajasthan High Court Staff Service Rules, 2002, namely:-

1. Short Title and Commencement :-

- (i) These Rules shall be called as "The Rajasthan High Court Staff Service (Amendment) Rules, 2026"
- (ii) They shall come into force at once.

2. Insertion of Rule 30 E:- After the existing Rule 30 D following new Rule 30 E shall be inserted :-

" 30 E- The existing Junior Judicial Assistants, Informatics Assistants and Reference Assistants working on Ad-hoc/ temporary basis as on the day of amendment, shall be screened as a one-time arrangement for being appointed on the posts of Junior Judicial Assistant, Informatics Assistant and Reference Assistant in the Rajasthan High Court.

The appointing authority shall issue order of appointment of such existing Junior Judicial Assistants, Informatics Assistants and Reference Assistants who are adjudged suitable by the Screening Committee constituted by the Chief Justice and appointment shall be effective from the date of issue of such order of appointment.

Provided that such Junior Judicial Assistant, Informatics Assistant and Reference Assistant are in possession of required qualification of the respective post at the time of their Ad-hoc /temporary appointment, their services are found satisfactory and as on the day of this amendment, they have completed 10 year's continuous service on the corresponding post on establishment of the Rajasthan High Court.

Provided further that maximum age limit for the purpose of screening of existing staff would be relaxed, if they were within the maximum age limit at the time of their initial appointment.

The inter-se- seniority of such Junior Judicial Assistants, Informatics Assistant and Reference Assistant shall be determined as per merit list at the time of their Ad-hoc/temporary appointment. Where no such merit has been maintained, seniority shall be determined from the date of joining. Where the date of joining is same, seniority shall be determined on the basis of age. The candidature with higher age would be reckoned senior."

BY ORDER OF HON'BLE THE
CHIEF JUSTICE

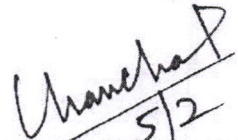

(CHANCHAL MISHRA)
REGISTRAR GENERAL

No. : Gen./XV/(d)05/2017/ 393

Date: 05-02-2026

Copy forwarded to the:

1. The Principal Secretary to Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur.
2. The Superintendent, Government Central Press Rajasthan, Jaipur for publication in the next issue of the Rajasthan Rajpatra.
3. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
4. P.S. to All the Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. All Registrars/O.S.D., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. Registrar, Rajasthan High Court, HQR Delhi, Bikaner House, New Delhi-110011.
8. Director, Rajasthan State Judicial Academy, Jodhpur.
9. All Joint Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
10. Chief Accounts Officer, Rajasthan High Court, Jodhpur.
11. All Assistant Registrars/ Court Officers, Rajasthan High Court Jodhpur/ Jaipur Bench, Jaipur.
12. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with direction for compliance of the order vide No. 13/S.O./2021 dt. 04.12.2021 and upload the same on the official website of Rajasthan High Court.
13. All Administrative Officer Judicial, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.


5/2
REGISTRAR GENERAL